BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE, PUNE.

Original Application No. 49/2019

Mr. Sarang Yadwadkar

and other 3 ---------- Applicant

v.

Pune Municipal Corporation

and other 5 ---------- Respondents

FURTHER ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2, PIMPRI CHINCHWAD MUNICIPAL CORPORATION (PCMC)

AFFIDAVIT

I, Shravan Pramod Hardikar Age: 45 years, Occupation: Commissioner of Pimpri Chinchwad Municipal Corporation, Office at: PCMC building, Mumbai-Pune Highway, Pimpri, Pune- 18, do hereby state on solemn affirmation that,

1. I say that, in pursuance of the order dated 16/06/2020 passed by this Hon'ble Tribunal, the respondent no. 2, is submitting its action taken report by way of present affidavit.

2. It is respectfully submitted that, the respondent no. 2 has filed its action plan dated 24/10/2019, which is on record. Subsequently, this respondent has also filed a compliance affidavit dated 15/06/2020, which is also on record. The aforesaid action plan and the compliance affidavit be treated as part and parcel of the present affidavit.

3. It is respectfully submitted that, the respondent no. 2 is striving for the effective implementation of its action plan dated 24/10/2019 and ensuring the strict compliance of its undertaking given to this

Hon'ble Tribunal for the removal of the encroachments in the rivers banks within its jurisdiction. This respondent has taken effective proactive steps for complying the order dated 16/06/2020 passed by this Hon'ble Tribunal and is thus, filing the present action taken report. The action taken report by this respondent, in pursuance and compliance of the order dated 16/06/2020, of this Hon'ble Tribunal is as under:

a. It is respectfully submitted that, as per the statements made by this respondent in its action plan dated 24/10/2019, and as stated by it in the compliance affidavit dated 15/06/2020, this respondent has identified all the illegal and unauthorized landfilling and dumping and also identified the unauthorized construction as stated in entry 1 and 2 of the Schedule mentioned in para no. 5 of the action plan dated 24/10/2019. Furthermore, this respondent has issued the statutory notices to all the concerned encroachers, as stated in entry 3 of the Schedule mentioned in para no. 5 of the action plan dated 24/10/2019. The said notices have been issued under section 53 and section 55 of the Maharashtra Regional and Town Planning Act, 1966 and sections 269, 261, 267 and 478 of the Maharashtra Municipal Corporations Act, 1949 to all the aforesaid encroachers, thereby directing them to remove all the unauthorized dumping/landfilling/construction carried out by them which obstructs the flow of the rivers. Thus, this respondent has completed and complied with all their work and action to be taken as stated in entry 1 to 3 of the Schedule mentioned in para no. 5 of the action plan dated 24/10/2019. ***The notices issued by this respondent to the illegal encroachers; total 179 i.e. 141 notices for unauthorized construction and 38 notices in respect of illegal dumping/landfilling have been produced on record alongwith separate list. The same be treated as part and parcel of the present action taken report.***

b. **ACTION TAKEN WITH RESPECT TO THE FOLLOWING:**

i. **REMOVAL OF ILLEGAL CONSTRUCTION:**

It is respectfully submitted that, out of the aforesaid total 141 encroachers who have carried out illegal / unauthorized constructions, this respondent had taken action against 55 encroachers and demolished the said illegal construction, which was also stated in the compliance affidavit dated 15/06/2020. Thereafter, upon consistent follow-up by this respondent and at the instance of this respondent, 21 additional encroachers have voluntarily removed their illegal / unauthorized construction. For the said work of removal of illegal construction, this respondent has provided all the necessary machinery for the same. Thus, a total of 76 illegal constructions have been removed, and the total area of such demolished 76 encroachments is approximately 85,242 sq. ft. ***The photos showing the work of removal of the said illegal / unauthorized construction have been produced on record alongwith separate list. The same be treated as part and parcel of the present action taken report.***

ii. **REMOVAL OF ILLEGAL DUMPING / LANDFILLING:**

Furthermore, out of the total encroachments relating to illegal landfilling / dumping, and after issuance of the statutory notices to such encroachers, 4 encroachments have been voluntarily removed. Thus, a total of 4 illegal dumping / landfilling have been removed, and the total area of such demolished 4 encroachments is approximately 20,084 cubic mtrs. ***The photos showing the work of removal of the said illegal dumping / landfilling have been produced on record alongwith separate list.*** The same be treated as part and parcel of the present action taken report. During the removal of such illegal dumping / landfilling, some of the encroachers have obstructed the work of removal of such illegal dumping / landfilling. In this background, this respondent was constrained to file FIR against such encroachers in the concerned police stations.

c. It is respectfully submitted that, in view of the COVID-19 pandemic, the Hon'ble High Court, Bombay has passed order dated 19/03/2020 in Writ Petition (L) no. 900/2020 thereby directing all municipal corporations to not take any coercive steps for demolition of any structures due to the outbreak of Covid-19. Thereafter, the Hon'ble High Court, Bombay has taken suo-motu cognizance of the grave situation of the outbreak of Covid-19, and passed order dated 26/03/2020 in the suo motu petition bearing Writ Petition Urgent no. 2 of 2020, thereby continuing all interim orders passed by it to continue till further orders. The said order has been extended by the Hon'ble High Court, Bombay from time to time and the same is still in force till 31st October, 2020. In this background, to comply with the order dated 16/06/2020, passed by this Hon'ble Tribunal, this respondent filed an Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020, before the Hon'ble High Court, Bombay, for seeking permission of the Hon'ble High Court, Bombay, to implement the order dated 26/09/2019 and 16/06/2020, passed by this Hon'ble Tribunal in the present application. However, the Hon'ble High Court, Bombay was pleased to reject the said application bearing Interim Application no. 93433 of 2020 filed in the Writ Petition Urgent no. 2 of 2020 by this respondent vide order dated 30/09/2020. In this background, due to the aforesaid order of the Hon'ble High Court, Bombay, this respondent has not been able to completely carry out the aforesaid work of demolition and removal of illegal construction. ***The aforesaid order dated 19/03/2020 passed by the Hon'ble High Court, Bombay in Writ Petition (L) no. 900/2020 is produced on record alongwith separate list. Similarly, the order dated 26/03/2020 passed by the Hon'ble High Court, Bombay in Writ Petition Urgent no. 2 of 2020 is produced on record alongwith separate list. The Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020, filed by this respondent in the Hon'ble High Court, Bombay, is produced on record alongwith separate list. The order dated 30/09/2020 passed by the Hon'ble High Court,***

order dated 30/09/2020 passed by the Hon'ble High Court, Bombay in the Interim Application no. 93433 of 2020 in the Writ Petition Urgent no. 2 of 2020, is produced on record alongwith separate list.

d. It is respectfully submitted that, as stated earlier, for the work of removal of illegal dumping / landfilling in the river banks, this respondent does not have sufficient appropriate machinery and equipments for the removal of the same. In this background, this respondent has published a tender bearing e-tender notice no. Civil/C.D.H. Head office/12/3/2020-2021 dated 31/07/2020, for carrying out the work of the said removal of illegal dumping / landfilling in the river banks. The first packet of the said tender has been opened on 03/09/2020 and the scrutiny of the documents of all the persons applied for the said tender is ongoing. Thus, the said work undertaken by this respondent is under process. ***The e-tender published by this respondent for carrying out the aforesaid work and its advertisement are produced on record alongwith separate list.***

e. It is respectfully submitted that, with a view to curb future illegal landfilling / dumping alongside the river banks, this respondent has appointed a ***'Nuisance Detection Squad'*** on 20/02/2020, under the governance of the Environment Department of this respondent. The said Nuisance Squad patrols around the rivers and nalas flowing through the jurisdiction of this respondent and prevents the illegal dumping / landfilling into the river banks. It is respectfully submitted that, since the date of its appointment, the said Nuisance Squad, during its patrolling has taken action and obstructed 51 such trucks / vehicles who were attempting to illegally dump construction waste and other waste into the river banks. The said Nuisance Squad has taken action against such violators and collected a fine of Rs. 4,79,000/- till date. Thus, the said Nuisance Squad is proving to be effective for curbing and controlling future illegal landfilling and dumping into the river banks and other water bodies. ***The letter dated 20/02/2020***

relating to the appointment of the aforesaid 'Nuisance Detection Squad' relating to the appointment of the aforesaid 'Nuisance Detection Squad' is produced on record alongwith separate list and it be treated as part and parcel of the present affidavit.

f. Furthermore, this respondent has undertaken the work of laying of Interceptor Sewer Line alongside the rivers Pawana and Indrayani for controlling the pollution of the rivers. In this background, at the time of laying of the said Interceptor Sewer Line, this respondent has removed a total of 542.5 cubic meters of illegal dumping/ land filling from the river pawana.

g. ***The chart showing the action taken by this respondent in respect of removal of 76 illegal constructions and also regarding removal of 4 illegal dumping and landfilling has been annexed alongwith this affidavit. The same be treated as part and parcel of the present affidavit.***

5. It is respectfully submitted that, in view of the COVID-19 pandemic, the normal functioning of this respondent has been affected since 20/03/2020. The staff of this respondent was working on 5% capacity till 25/5/20020 Thereafter since 26/5/2020 to 12/7/2020, Staff of respondent was working with 100% capacity, then 13/7/2020 to 23/7/2020 staff of respondent was working with 10% capacity, then from 24/7/2020 to 5/8/2020, staff was working with 15% capacity & after 6/8/2020, staff is working with 100% capacity. Thus, all the actions stated in the action plan for carrying out the work stated therein, were hampered and could not be carried out effectively. Despite the same, this respondent is fully committed to carry out the work stated in the action plan dated 24/10/2019 for removal of all encroachments.

5. This respondent is striving for the effective implementation of its action plan dated 24/10/2019 and ensuring the strict compliance of

its undertaking given to this Hon'ble Tribunal for the removal of the encroachments in the rivers within its jurisdiction.

The contents of the abovementioned paragraph nos. 1 to 5 are true and correct to the best of my knowledge, information and belief and hence, I have signed the same on this, 13th day of October, 2020 at Pune.

I know the affiant.

Advocate

Affiant

BEFORE ME

PRAKASH H. MENGADE
NOTARY
GOVT. OF INDIA
Keshav Nagar, Chinchwadgaon,
PUNE - 411 033.

Noted & Registered
at Serial Number
791
/2020

14 OCT 2020

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO.900 OF 2020

A1 – Fateh CHSL. & Anr. … Petitioners

Versus

Municipal Corporation of Greater Mumbai & Ors. … Respondents

Mr.Vishal Kanade a/w. Mr.Ali Bubere for the Petitioners.

CORAM : S.J.KATHAWALLA, &
R.I. CHAGLA, JJ.
DATE : 19TH MARCH, 2020

P.C. :

1. Not on board. Upon mentioning, taken on board.

2. Perused the Praecipe dated 19th March, 2020.

3. Without going into the merits of the matter, the demolition of the impugned structure is stayed upto 31st March, 2020.

4. In view of the current situation created by the global pandemic – corona virus (COVID-19), the Courts are taking up only urgent matters between 12.00 noon to 2.00 p.m. The Courts are also trying to ensure that even during these two hours, the Court rooms should not be over crowded and only individuals whose presence is absolutely necessary in their respective matters, should be allowed to be present in the Court rooms. Most of the urgent matters pertain to seeking restraint orders against the Municipal Corporations from carrying out demolition, eviction and holding

auctions of attached properties. To prevent individuals/firms/companies who are aggrieved upon receipt of notices contemplating demolition/eviction and/or holding auctions of attached properties and are left with no option but to rush to Courts, we suggest to the Commissioner of the Municipal Corporation of Greater Mumbai as well as all Municipal Commissioners of all the Municipal Corporations in Maharashtra to consider issuing a general directive not to demolish, evict and/or hold auctions of attached properties for a specified period with a caveat that if the Corporations in some extra ordinary cases, for compelling reasons are required to do so, they shall be at liberty to move the appropriate courts and obtain necessary orders.

5. A copy of this order shall be forthwith forwarded to the Municipal Commissioners of the Corporations, by hand delivery, by the Advocate for the Petitioners.

6. Stand over to 31st March, 2020.

(R.I. CHAGLA, J.) **(S.J.KATHAWALLA, J.)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

WRIT PETITION URGENT 2 OF 2020 (TO BE NUMBERED SUBSEQUENTLY)

COURT ON ITS OWN MOTION

IN RE: Extention of Interim Orders

CORAM:

HON'BLE THE CHIEF JUSTICE
HON'BLE MR.JUSTICE A.A.SAYED,
HON'BLE MR.JUSTICE S.S.SHINDE
HON'BLE MR.JUSTICE K.K.TATED

P.C.

ORDER

26.03.2020

1 The Bench of four Judges of this court is constituted in emergent situation considering the outbreak of COVID-19 and consequential lockdown.

2 Mr.Asif I. Patel, Addl. G.P., Mr.B.V.Samant, A.G.P. And Mr.Shahajirao Shinde, A.P.P., are present. Efforts are on to contact office of the learned Additional Solicitor General.

3 Our attention has been invited to orders passed by the High Court of Delhi on 25.03.2020 in W.P. URGENT2/2020, Order of High Court of Kerala at Ernakulam in W.P. (C) No.9400 of 2020 (Suo Motu) on same date and Order of High Court of Karnataka at Bengaluru dated 24.03.2020 in Writ Petition No.6435 of 2020.

4 This court has today received a letter sent by five Senior Advocates namely Mr.Janak Dwarkadas, Ms.Rajani Iyer, Mr.Anil Anturkar, Mr.Mihir Desai and Ms.Gayatri Singh requesting as under:

> *1. That the modalities of affirming Petitions are modified to dispense with the personal presence of the Petitioner to sign and affirm the Petition particularly in Public Interest Litigation on appropriate undertakings.*
>
> *2. That the modalities of Filing Petitions are modified to allow for e-filings.*
>
> *3. The hearing of the Petitions be undertaken regularly, through video conferencing for the safety and protection of all associated with the exercise.*
>
> *4. That the grievances of poor and marginalised are given priority and with sensitivity for effective redressal.*

5 The Registry informs us that matters are being entertained even if presented directly in court without affidavit or court fee. No procedural issues / objections are being raised. Facility of e-filing is already available and hearing through video conferencing can also be availed, as that arrangement has already been made since last about

one week.

6 The urgent matters on request are being attended to and parties can make request for urgent hearing through emails or other modes. Two courts are already notified for hearing of such matters, the dates of sitting are also notified. Registry also inform us that in extreme urgent matters, even at eleventh hour, parties can move court for appropriate interim order.

7 As the lock down is now declared till 14.04.2020, normal working of this court at least till then is not possible. As the staff is not available, files cannot be made over to court. As local transport is shut down, lawyers and litigants are finding it difficult to approach the court.

8 In this situation, we find it appropriate to continue all interim orders which are operating till today and are not already continued by some other courts / authority including this court and the same shall remain in force till 30.04.2020, subject to liberty to parties to move for vacation of interim orders only in extreme urgent cases. Thus, all interim orders passed by this High Court at Mumbai, Aurangabad, Nagpur and Panaji as also all courts/ Tribunal and authorities subordinate over which it has power of superintendence expiring before 30.04.2020, shall continue to operate till then. It is clarified that such interim orders which are not granted for limited duration and therefore, are to operate till further orders, shall remain unaffected by this order.

9 Orders or decree for eviction, dispossession, demolition already passed by any court/Tribunal/Authority shall also remain in abeyance till then.

10 Considering the prevalent shut down and other issues, we hope that Government as also municipal authorities and other agencies or instrumentalities shall also be slow in taking any coercive steps so as to drive the citizen to court of law in the meantime.

11 This order be published on the official website of this court and its copy shall also be forwarded to all concerned.

HON'BLE THE CHIEF JUSTICE

HON'BLE MR.JUSTICE A.A.SAYED,

HON'BLE MR.JUSTICE S.S.SHINDE

HON'BLE MR.JUSTICE K.K.TATED

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION URGENT NO. 2 OF 2020
WITH
INTERIM APPLICATION NO. 93433 OF 2020
(Pimpri Chinchwad Municipal Corporation vs. Sarang Yadwadkar and Ors.)

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR.JUSTICE A.A.SAYED
HON'BLE MR.JUSTICE S.S.SHINDE
HON'BLE MR.JUSTICE K.K.TATED

Present:
Mr.G.H.Keluskar for the applicant.

Ms.Supriya Dangre for respondent no.6 (Water and Resources Department).

Mr.P.P.Kakade- Government Pleader with Mr.Manish Pable-AGP for State.

ORDER
(September 30, 2020)

1. The situation in Maharashtra, because of the pandemic, continues to be grim. Normal functioning of the Courts is yet to be restored. The litigant public may not suffer for no fault on their part. In such view of the matter, we consider it just and appropriate to extend the interim order passed on this *suo motu* petition, which is due to expire today, till October 31, 2020 on the same terms as directed earlier.

2. Insofar as the applicant (Pimpri Chinchwad Municipal Corporation) is concerned, it seeks an order from us to allow it

to comply with the orders dated 26th September, 2019 and 16th June, 2020 passed by the National Green Tribunal in Original Application No.49 of 2020 (WZ). The persons, who would be affected by reason of grant of relief claimed in this application, are not before us. In such view of the matter, relief as prayed for is declined at this stage. It shall be open to the said Municipal Corporation to take steps in accordance with law, as it may be advised.

3. This order will be digitally signed by the Private Secretary of this court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

HON'BLE THE CHIEF JUSTICE

HON'BLE MR.JUSTICE A.A.SAYED

HON'BLE MR.JUSTICE S.S.SHINDE

HON'BLE MR.JUSTICE K.K.TATED

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION URGENT NO. 2 OF 2020
WITH
INTERIM APPLICATION NO. 93433 OF 2020
(Pimpri Chinchwad Municipal Corporation vs. Sarang Yadwadkar and Ors.)

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HON'BLE THE CHIEF JUSTICE

HON'BLE MR.JUSTICE A.A.SAYED

HON'BLE MR.JUSTICE S.S.SHINDE

HON'BLE MR.JUSTICE K.K.TATED

पिंपरी चिंचवड महानगरपालिका,पिंपरी१८

स्थापत्य विभाग

ई निविदा सुचना क्र - स्थापत्य/क,ड,ह मुख्यालय/12/3/2020-2021

पिंपरी चिंचवड महानगरपालिके कडून खालील नमुद केलेल्या कामासाठी ई टेडरिंग पद्धतीने परसेंट रेट निविदा मागविण्यात येत आहे.

1. निविदेचा दर भरताना एकूण निविदा रकमेतुन रॉयल्टी रक्कम व मटेरियल टेस्टींग रक्कम वगळून आलेल्या रकमेवर निविदा दर भरावा.
2. प्रचलित दराने GST बिलात अदा केली जाईल त्यामुळे GST वगळून दर द्यावेत.
३. रॉयल्टी बाबत मनपा जे धोरण ठरवेल ते आपणांवर बंधनकारक राहील.

अनु.क्र.	कामाचे नाव	एकूण निविदा रक्कम (4+6)	रॉयल्टी व मटेरियल टेस्टींग रक्कम वगळून निविदा रक्कम	रॉयल्टी ची रक्कम	मटेरियल टेस्टिंग चार्जेस	बयाणा रक्कम	अनामत रक्कम	कामाची मुदत (महीने)	निवदा फाम फी जी.एस.टी.सह (परत न मिळणारी)
1	2	3	4	5	6	7	8	9	10
1	ड,ग व ब क्षेत्रीय कार्यालयाचे कार्यक्षेत्रातील नदीपात्रालगतचा अनाधिकृत भराव काढून जमिनीची समतल पातळी करणे.	11,22,29,970	11,22,29,970	0	0	5,61,150	56,11,500	12	37,430
2	ह क्षेत्रीय कार्यक्षेत्रातील नदीपात्रालगतचा अनधिकृत भराव काढून जमिनीची समतल पातळी करणे.	6,50,29,693	6,50,29,693	0	0	3,25,150	32,51,490	12	22,523
3	प्रभाग क्र.२ चिखली परिसरात राडारोडा उचलणेसाठी यंत्रणा पुरविणे.	1,21,15,338	1,21,15,338	0	0	1,21,160	6,05,770	12	4,637

निविदेचे वेळापत्रक		
ई निविदा उपलब्ध कालावधी	:-	दिनांक 03/08/2020 ते दि. 31/08/2020
निविदा स्विकृती अंतिम दिनांक व वेळ	:-	दिनांक 31/08/2020 दुपारी 03.00 वा.पर्यंत
निविदा पुर्व सभा दिनांक व वेळ(र.रु.1.50 कोटीचे वरील कामांसाठी)	:-	दिनांक 20/08/2020 दुपारी 03.00 वा.
निविदा पुर्व सभा ठिकाण	:-	मा.शहर अभियंता कार्यालय, पहिला मजला, पिंपरी चिंचवड महानगरपालिका, पिंपरी १८
निविदा उघडणेचा दिनांक	:-	दिनांक 02/09/2020 स.11.00 वा.(शक्य झाल्यास)

कोणतेही कारण न देता निविदा पुर्णतः किंवा अंशतः मंजुर अथवा नामंजूर करण्याचा अधिकार मा. आयुक्त यांनी स्वत:कड़े राखुन ठेवला आहे. निविदा संचाची विक्री https://mahatenders.gov.in या संकेतस्थळावर ई-निविदा सुचनेत नमुद केलेल्या तारखेनुसार सुरु राहिल.सविस्तर निविदा व निविदेबाबतची इतर माहिती खालील संकेतस्थळावर उपलब्ध आहे.

१.www.pcmcindia.gov.in 2.https://mahatenders.gov.in

सदरची ई निविदा प्रणाली वापराबाबत काही तांत्रिक अडचण निर्माण झाल्यास NIC यांचेकडील ई-मेल support-epro@nic.in अथवा Help Desk Number 0120-4200462,0120-4001002,0120-4001005,0120-6277787 या दुरध्वनीवर संपर्क साधावा.

सही/-

शहर अभियंता

पिंपरी चिंचवड महानगरपालिका

पिंपरी१८

जाहिरात क्रमांक

का क्र. स्था/नि/क-मुख्य/कावि/279/2020

दिनांक : 31/07/2020

पिंपरी चिंचवड महानगरपालिका,पिंपरी१८

स्थापत्य विभाग

ई निविदा सुचना क्र - स्थापत्य/क,ड,ह मुख्यालय/12/3/2020-2021

पिंपरी चिंचवड महानगरपालिके कडून खालील नमुद केलेल्या कामासाठी ई टेडरिंग पद्धतीने परसेंट रेट निविदा मागविण्यात येत आहे.

1. निविदेचा दर भरताना एकूण निविदा रकमेतुन रॉयल्टी रक्कम व मटेरियल टेस्टींग रक्कम वगळून आलेल्या रकमेवर निविदा दर भरावा.
2. प्रचलित दराने GST बिलात अदा केली जाईल त्यामुळे GST वगळून दर द्यावेत.
३. रॉयल्टी बाबत मनपा जे धोरण ठरवेल ते आपणांवर बंधनकारक राहील.

अनु.क्र.	कामाचे नाव	एकूण निविदा रक्कम (4+6)	रॉयल्टी व मटेरियल टेस्टींग रक्कम वगळून निविदा रक्कम	रॉयल्टी ची रक्कम	मटेरियल टेस्टिंग चार्जेस	बयाणा रक्कम	अनामत रक्कम	कामाची मुदत (महीने)	निवदा फाम फी जी.एस.टी.सह (परत न मिळणारी)
1	2	3	4	5	6	7	8	9	10
1	ड,ग व ब क्षेत्रीय कार्यालयाचे कार्यक्षेत्रातील नदीपात्रालगतचा अनाधिकृत भराव काढून जमिनीची समतल पातळी करणे.	11,22,29,970	11,22,29,970	0	0	5,61,150	56,11,500	12	37,430
2	ह क्षेत्रीय कार्यक्षेत्रातील नदीपात्रालगतचा अनधिकृत भराव काढून जमिनीची समतल पातळी करणे.	6,50,29,693	6,50,29,693	0	0	3,25,150	32,51,490	12	22,523
3	प्रभाग क्र.२ चिखली परिसरात राडारोडा उचलणेसाठी यंत्रणा पुरविणे.	1,21,15,338	1,21,15,338	0	0	1,21,160	6,05,770	12	4,637

निविदेचे वेळापत्रक		
ई निविदा उपलब्ध कालावधी	:-	दिनांक 03/08/2020 ते दि. 31/08/2020
निविदा स्विकृती अंतिम दिनांक व वेळ	:-	दिनांक 31/08/2020 दुपारी 03.00 वा.पर्यंत
निविदा पुर्व सभा दिनांक व वेळ(र.रु.1.50 कोटीचे वरील कामांसाठी)	:-	दिनांक 20/08/2020 दुपारी 03.00 वा.
निविदा पुर्व सभा ठिकाण	:-	मा.शहर अभियंता कार्यालय, पहिला मजला, पिंपरी चिंचवड महानगरपालिका, पिंपरी १८
निविदा उघडणेचा दिनांक	:-	दिनांक 02/09/2020 स.11.00 वा.(शक्य झाल्यास)

कोणतेही कारण न देता निविदा पुर्णतः किंवा अंशतः मंजुर अथवा नामंजूर करण्याचा अधिकार मा. आयुक्त यांनी स्वत:कड़े राखुन ठेवला आहे. निविदा संचाची विक्री https://mahatenders.gov.in या संकेतस्थळावर ई-निविदा सुचनेत नमुद केलेल्या तारखेनुसार सुरु राहिल.सविस्तर निविदा व निविदेबाबतची इतर माहिती खालील संकेतस्थळावर उपलब्ध आहे.

१.www.pcmcindia.gov.in 2.https://mahatenders.gov.in

सदरची ई निविदा प्रणाली वापराबाबत काही तांत्रिक अडचण निर्माण झाल्यास NIC यांचेकडील ई-मेल support-epro@nic.in अथवा Help Desk Number 0120-4200462,0120-4001002,0120-4001005,0120-6277787 या दुरध्वनीवर संपर्क साधावा.

सही/-

शहर अभियंता

पिंपरी चिंचवड महानगरपालिका

पिंपरी१८

जाहिरात क्रमांक

का क्र. स्था/नि/क-मुख्य/कावि/279/2020

दिनांक : 31/07/2020

		Details of illegal dumping		
Sr.no	River name	Name of illegal dumping holder	address of illegal dumping holder	illegal dumping demolation yes or no
1	Indrayani	Mr.Dilip Motilal Chordiya	Gat No.90 Behind River ReSIDENCY,Jadhavwadi,Chikhali-61	No
2	Indrayani	Saste Tukarm Raghunath / Saste Rahul And Others	Gat No. 231, Borhadewadi, Moshi, Pune - 412105	Debris removed by the owner
3	Indrayani	Shri. Vasant Kate	S.No.316,Waghere Colony No.4,Pimprigaon,Pune	yes
4	Pawana	Sanjay Bhise, Shamrao Kate and Others	BRTS road, Aadarshnagar, kalewadi, Pimpri, Pune 18	No (FIR launched)
5	Pawana	Mahadu Nathu Nadhe and Others	s.no. 99/1, near BRTS Bridge, kalewadi, Pimpri, Pune 18	No
6	Pawana	Pandurang Baburao Dighe and Others	S. No. 103/2/1, Kinara colony A, Vijaynagar, kalewadi, pimpri, pune18	No
7	Pawana	Gangaram Ganpat Kale and Others	S. No. 111/5/1, near Kalewadi - Pimpri Bridge, kalewadi, Pimpri, Pune 18	No
8	Pawana	Jitendra Ganbhau Nanekar and thers	S. No.122, swapnnagari colony, Rajwadenagar, kalewadi, Pimpri, Pune 18	No
9	Pawana	Yunus Gulab Attar/ Pandit Mukinda Jadhav, Nadhe and Others	S. No. 117, 118 P, Indian/Maharashtra colony, Nadhenagar, Kalewadi, Pimpri, Pune 17.	No
10	Pawana	Maruti Dattoba Kale and Others	S. No. 105, Satsang Bhavan Road, Vijaynagar, Kalewadi, Pimpri, Pune 17.	No
11	Pawana	Letter	S. No. 80, Near Kalewadi -Chinchwad Bridge, Aadarshnagar, Kalewadi, Pimpri, Pune 17.	No
12	Mula	Mr.Balasaheb Chondhe	S.No.25 Near Chondhe Lawn Vishal Nagar,Pimple Nilakh,Pune	No
13	Mula	Mr.Amol Ingawale & Others	S.No.6/1 Near Shree Krishn Dairy, Pimple Nilakh	No

14	Mula	Mr.Tanaji Damodar Waghole & Others	S.No.7 Near RMC Plant Vishal Nagar,Pimple Nilakh	No
15	Mula	Mr.Dalvi Baban	S.No.64 Near STP Plant Baner Road, Pimple Nilakh	No.
16	Mula	Mr.Vijay Jagtap	S.No. 65 Near Baner Bridge Vaak Vasti, Pimple Nilakh	No.
17	Mula	Mr.Vijay Jagtap	S.No. 65 Pimple Nilakh	No.
18	Mula	Mr.Bhushan Rajendra Ingawale	S.No. 7 Bebitai Nivrutti Ingawle Chowk Pimple Nilakh	No.
19	Mula	Mr.Amol Rohidas Ingawale & Others	S.No. 7 Bebitai Nivrutti Ingawle Chowk Pimple Nilakh	No.
20	Mula	Mr.Suraj Balasaheb Chondhe & Others	S.No. 8 Bebitai Nivrutti Ingawle Chowk Pimple Nilakh	No.
21	Mula	Mr.Nandkumar Bishnoyee & Others	S.No. 9 Bebitai Nivrutti Ingawle Chowk Pimple Nilakh	No.
22	Mula	Mr.Indrajit Kamthe	S.No.65 Pimple Nilakh	No.
23	Mula	Mr.Vilas Eknath Nandgude	S.No. 62 Dalvi Nagar,Pimple Nilakh	NO.
24	Mula	Mr.Prataprao Ganpat Jadhav /	S.No. 62 Dalvi Nagar	No.
25	Mula	Mr.Prakash Birbhan Katariya	S.No. 62 Dalvi Nagar	
26	Pawana	MR.VASANT SHREERAM KOKANE /MR.SHREERAM BABURAO KOKANE	S.NO. 125/2 KALEWADI RAHATANI ,NEAR BANK OG PAWANA RIVER RAHATANI PUNE 17	NO.
27	Pawana	MR.SADASHIV NANEKAR AND OTHERS PIMPRI GAON ,PIMPRI PUNE 17	S.NO. 122 AND 123 KALEWADI RAHATANI ,NEAR BANK OG PAWANA RIVER RAHATANI PUNE 17	NO.
28	Pawana	MR.VIJAY CHAVAN NEAR CHAFEKAR CHAUK CHINCHWAD PUNE	S.NO. 122 AND 123 KALEWADI RAHATANI ,NEAR BANK OG PAWANA RIVER RAHATANI PUNE 18	NO.
29	Pawana	Letter	OFFICIAL LETTER	YES
30	Pawana	Letter	OFFICIAL LETTER	YES
31	Pawana	Letter	OFFICIAL LETTER	NO.

32	Pawana	Mr.Anil sayaji barane and others	S.No.699 Near datta temple kasarwadi (near pimple gurav bridge)	No
33	Pawana	Mr.jalinder kisan lande and others	S.No.699 Near pimple gurav bridge	No
34	Pawana	SHRI WAKHARE & OTHER	SR.NO. 476 PART, BEHIND FUGEWADI PUMPING STANTION, ALONG PAWANA RIVER, FUGEWADI 12.	Yes FIR
35	Pawana	Rajaram Maruti Kate and other	S.no. 26/2, Dapodi, Pune 12 and other	NO.
36	Pawana	Kundalik Dagdu Shelke and other	S.no. 84/1, Dapodi, Pune 12and other	NO.
37	Pawana	Mr.Jitendr Klyanrao Shitole	S.No.31 Shivram Nagar,Pimple Gurav 61	No
38	Indrayani	Mr. Nilesh Sopan Shedhge And Etc	Gat.No.281, Diffence Colony Patilnager, Chikhali	No

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/chikhali/02/58A/2019
Dated : 20/05/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr.Dileep Motilal Chordiya

Resi. Address : Gat No.90 Behind River Residency, Jadhavwadi, Chikhali.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

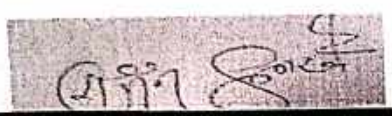
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .



Government Authorized [illegible] Notification [illegible]

action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorised Construction / Development

1) Name of the Village – Chikhali
2) Location of Unauthorised Construction / Development - Behind River Residency, Jadhavwadi.
3) Survey no / City Survey no / Gat no . – Gat.no.90
4) Type of Construction – Murum Filling/Compound wall /Plotting Development
5) Estimated dimensions of the Constructions – 107 mtr.x250mtr=26750 sq.mtr.
6) Boundaries of the unauthorized construction –

   To the East – Gat no.90 Remaining open Land

   To the South – D.P. Road

   To the West – Gat.no.90 remaining open Land & well

   To the North – Indrayani River Bed

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Chikhali
2) Location - Behind River Residency, Jadhavwadi,
3) Survey no / City Survey no / Gat no . – Gat.no.90
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 1.00 mtr.
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 26,750 cum.

Place – Pimpri

Date - 20/05/2019

S.d.

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO BP/Kavi/ward-02/borhadewadi/03B/2020
Dated : 18 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer Mr. Saste Tukaram Raghunath/ Mr. Saste Rahul and Others
Address : Gut no. 231, Borhadewadi, Moshi , pune 412105

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Moshi
2) Location - Borhadewadi
3) Survey no / City Survey no / Gat no . – Gat no. 231 (old 349)
4) Original estimated depth of the land in the river bed–60.00mtr X 90.00 mtr(Aprox)
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 3.0 meter
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 16200 meter cube

Place – Pimpri

Date - 18/02/2020

sd/-

Designated Officer and Executive Engineer

" C " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 96 /2020
Dated :03 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Mahadu Nathu Nadhe and Others
Address : Sr.no. 99/1 to 2 and other, near BRT bridge, vijaynagar, kalewadi, Pimpri, Pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Kalewadi
2) Location - Vijaynagar
3) Survey no / City Survey no / Gat no . - 99/1 to 2 and other
4) Original estimated depth of the land in the river bed –
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

   River side Out of river basin 70X10X1 = 700.00 Cum Approx.

Place – Pimpri

Date - 03/02/2020

Sd/—

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/२० /2020
Dated : ०३ /०२ / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Pandurang Baburao Dighe and others
Address : Sr.no. 103/2/1 and other, Kinara colony A, vijaynagar, kalewadi, Pimpri, Pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village – Kalewadi
2) Location of Unauthorized Construction / Development – Vijaynagar
3) Survey no / City Survey no / Gat no. – 103/2/1 and other
4) Type of Construction – Fabrication Shed
5) Estimated dimensions of the constructions – 15 X 10 = 150.00 Sqm. Approx.
6) Boundaries of the unauthorized construction -

   To the East –
   To the South –
   To the West –
   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Kalewadi
2) Location - Vijaynagar
3) Survey no / City Survey no / Gat no . - 103/2/1 and other
4) Original estimated depth of the land in the river bed –
5) Estimated height of the land fill effected by dumped construction waste and material in the river bed – Nil
6) Estimated quantum of the land fill effected by dumped construction was other material in the river bed – Nil

   River side Out of river basin 50X05X1 = 250.00 Cum Approx.

Place – Pimpri

Date - 03/02/2020

Designated Officer and Executive

" B " ward office

Building Permission and Una

Construction Control Dep

Pimpri Chinchwad Municipal

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/२८९/2020
Dated : ०७ /०८/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Gangaram Ganpat Kale and others
Address : Sr.no. 111/5/1 and other, Near kalewadi -Pimpri bridge, nadhenagar, kalewadi,Pimpri,Pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated. Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction –
5) Estimated dimensions of the constructions –
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Kalewadi
2) Location - Vijaynagar
3) Survey no / City Survey no / Gat no . – 111/5/1 and other
4) Original estimated depth of the land in the river bed –
5) Estimated height of the land fill effected by dumped construction waste and oth material in the river bed – Nil
6) Estimated quantum of the land fill effected by dumped construction waste other material in the river bed – Nil

   River side Out of river basin 15X04X0.5 = 30.00 Cum Approx.

Place – Pimpri

Date - 03/07/2020

Sd/—

Designated Officer and Executive Engine

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporat

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 3 ८ /2020
Dated :१२ /०८/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Jitendra Ganbhau Nanekar and others
Address : Sr.no. 122 and other, Near kalewadi – Pimpri vaghere bridge, Rajwadenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction –
5) Estimated dimensions of the constructions –
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Kalewadi
2) Location - Vijaynagar
3) Survey no / City Survey no / Gat no . – 122 and other
4) Original estimated depth of the land in the river bed –
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

   River side Out of river basin 70X02X0.5 = 70.00 Cum Approx.

Place – Pimpri

Date - 12/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Notice

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/290 /2018
Dated : 31 / 12 / 2018

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To,

Owner /Occupier / Developer - Sanjay Tatyaba Bhise, Shamrao Ramchandra Kate and Other

Address - BRT road, Aadarshanagar, Kalewadi, Pimpri, Pune 17.

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 05 Days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Kalewadi

2.Location – Aadarshnagar

3.Survey number / City Survey No / Gat no .– 83

4. Approx. Estimated dimensions – 100.00 m. x 50.00 m. x 0.5 m.= 2500.00 Cum.

Boundaries -

To the east - BRT road

To the West - River

To the south - Gajraj Colony

To the North - Kale Property

Date - 31 /12/ 2018

Place : Pimpri

Sd/—
Designated Officer and Executive Engineer,
Building Permission and Unauthorized
Constructions Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Notice

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/3e1/2012
Dated : 28/12/2012

To,

Owner / Occupier / Developer - Yunus Gulab Attar, Pandit Mukinda Jadhav, Nadhe and Other

Address - S.No. 117, 118, Indian/Maharashtra colony, Nadhenagar, Kalewadi, pune 17.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Kalewadi

Location – Nadhenagar

Survey number / City Survey No / Gat no .– 117, 118

Approx. Dimensions of Filling – Estimated 100.00 m. x 30.00 m. x 0.5 m. = 1500.00 Cum.

Type of Construction –

Status of construction - River side Out of river basin murum filling

Boundaries -

To the east - River

To the West - Indian colony

To the south - Indian colony

To the North - Open space

The construction effected by you is unauthorized. You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/—

Designated Officer and Executive Engineer,
Building Permission and Unauthorized
Constructions Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/36 /2020
Dated :92 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Maruti Dattoba Kale and others
Address : Sr.no. 105 and other, satsang bhavan road, vijaynagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

19) Name of the Village –

20) Location of Unauthorized Construction / Development –

21) Survey no / City Survey no / Gat no. –

22) Type of Construction –

23) Estimated dimensions of the constructions –

24) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

19) Name of the Village – Kalewadi

20) Location - Vijaynagar

21) Survey no / City Survey no / Gat no . – 105 and other

22) Original estimated depth of the land in the river bed –

23) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil

24) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

River side Out of river basin 15X10X0.5 = 75.00 Cum Approx.

Place – Pimpri

Date - 17/02/2020

Sd/ –

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./09/2018
Dated : 25/01/2018

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Balasaheb Chondhe
Resi. Address : S.no. 25,Near Chopndhe Lawn , Vishal Nagar Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized /. without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

□□□□□ □□□□□ ,
Government Authorized □□□□□□□□ □□□□□□. Notification □□
Govt. of Maharashtra □□□□ NO □□□□□□ : - 2017 / □□□. □□□

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Chopndhe Lawn , Vishal Nagar.
3) Survey no / City Survey no / Gat no . – S.no.25
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 12.00x27.00=324.00 sq.m. (Approximately)

Place – Pimpri

Date -

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./11/2019
Dated : 07/03/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Amol Ingawale & Other
Resi. Address : S.no. 6/1 ,Near Shree Krishn Diary ,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

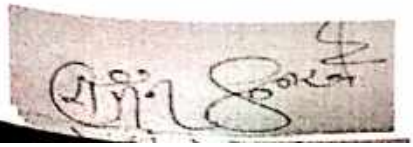
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .



Government Authorized Notification
Govt of Maharashtra NO : - 2017 /

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Shree Krishn Diary
3) Survey no / City Survey no / Gat no . – S.no.6/1
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 60.00x25.00=1500.00 sq.m. (Approximately)

Place – Pimpri

Date -

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavl/pra26/P.N./18/2019
Dated : 07/03/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Tanaji Damodar Waghole & Other
Resi. Address : S.no. 07,Near R.M.C Plant, 24 Mt. Road ,Vishal Nagar,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

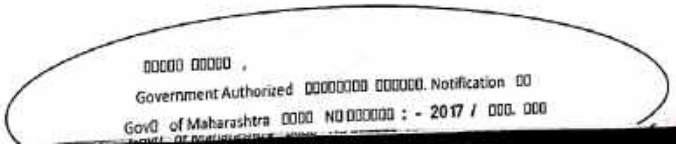
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .



Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near R.M.C Plant, 24 Mt. Road ,Vishal Nagar
3) Survey no / City Survey no / Gat no . – S.no.07
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 55.00x30.00=1650.00 sq.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Baner Bridge ,Vaak Wasti,Pimple Nilakh.
3) Survey no / City Survey no / Gat no . – S.no.65
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 75.00x45.00=3375.00 sq.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N /20/2019
Dated : 07/03/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Dalvi Baban
Resi. Address : S.no. 64,Near Sewege Treatment Plant, Baner Road ,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

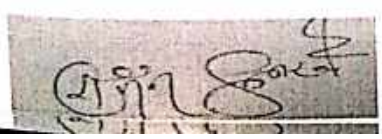
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

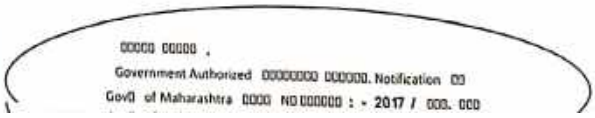
And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .





Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Sewege Treatment Plant, Baner Road,
3) Survey no / City Survey no / Gat no . – S.no.64
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 25.00x25.00=625.00 sq.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer
" H " ward office
Building Permission and Unauthorized
Construction Control Department
Pimpri Chinchwad Municipal Corporation,
Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./01/2020
Dated : 25 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Prataprao Ganpat Jadhav / Mr. Prakash Birbhan Katariya
Resi. Address : S.no. 62,Near,Pimpale Nilakh, Crematory , Dalvi nagar, Pimpale Nilakh Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

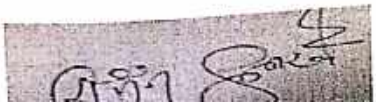
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

19) Name of the Village – Pimpale Nilakh

20) Location - Near,Pimpale, Dalvi nagar,Pune.

21) Survey no / City Survey no / Gat no . – S.no.62

22) Original estimated depth of the land in the river bed – .....

23) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 04.00 m.

24) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 3.00x4.00x4.00=48.00 cu.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./02/2020
Dated : 25 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Vilas Eknath Nandgude
Resi. Address : S.no. 62,Near,Pimpale Nilakh, Crematory , Dalvi nagar, Pimpale Nilakh Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

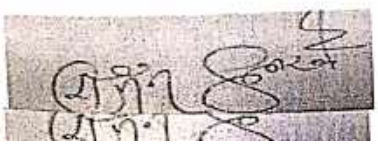
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

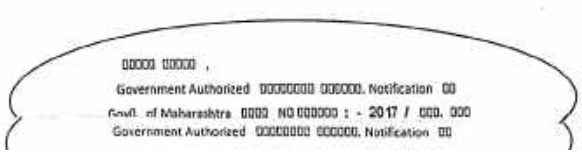
And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly





the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near,Pimpale, Dalvi nagar,Pune.
3) Survey no / City Survey no / Gat no . – S.no.62
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 05.00 m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 30.00x10.00x5.00=1500.00cu.m. (Approximately)

Place – Pimpri

Date -

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/kkavi/pra.26/P.Nilakh/21/2020
Dated : 10/02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Amol Rohidas Ingawale Other
Resi. Address : S.no. 07,Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Government Authorized [illegible] Notification [illegible]
[illegible] NO [illegible] : - 2017 / [illegible]

the expenses incurred to...

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Bebitai Ingawale Chouk, Pune.
3) Survey no / City Survey no / Gat no . – S.no.07
4) Original estimated depth of the land in the river bed –

   ------

5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 15.00 m.
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 30.00x50.00x15.00 m.=22500 cu.m (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./22/2020
Dated : 10/02/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Bhushan Rajendr Ingawale & Other
Resl. Address : S.no.07 , Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Bebitai Nivrutti Ingawale Chouk, Pimple Nilakh.
3) Survey no / City Survey no / Gat no . – S.no.07
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 15.00 m.
6) Estimated quantum of the land fill affected by dumped construction waste & other material in the river bed– 60.00x50.00x15.00=45000.00 cu.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/kavi/pra.26/P.Nilakh/23/2020
Dated :10 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Suraj Balasaheb Chondhe & Other

Resi. Address : S.no. 08,Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

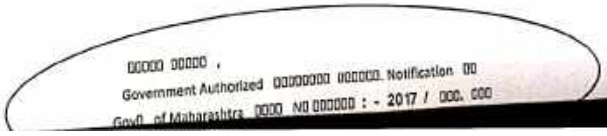
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

7) Name of the Village – Pimpale Nilakh
8) Location - Near Bebitai Ingawale Chouk, Pune.
9) Survey no / City Survey no / Gat no . – S.no.08
10) Original estimated depth of the land in the river bed – .....
11) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 20.00 m.
12) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 60.00x40.00 x20.00=48,000 cu.m.

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer
" H " ward office
Building Permission and Unauthorized
Construction Control Department
Pimpri Chinchwad Municipal Corporation,
Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/kavi/pra26/P.N./24/2020
Dated : 10/ 02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Nandkumar Bishnoyee & Other
Resi. Address : S.no. 09,Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly

Government Authorized Notification
of Maharashtra : - 2017 /

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./26/2020
Dated : 10 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Vijay Jagtap
Resi. Address : S.no. 65,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

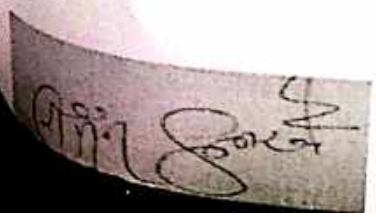
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



Government Authorized Notification

the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near,Baner Bridge,Pimple Nilakh.
3) Survey no / City Survey no / Gat no . – S.no.65
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 03.00 m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 05.00x04.00x03.00=60.00cu.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./09/2018
Dated : 25/01/2018

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Balasaheb Chondhe
Resi. Address : S.no. 25,Near Chopndhe Lawn , Vishal Nagar Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized /. without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

□□□□ □□□□ ,
Government Authorized □□□□□□□□ □□□□□□. Notification □□
Govt. of Maharashtra □□□□ NO □□□□□□ : - 2017 / □□□. □□□

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Chopndhe Lawn , Vishal Nagar.
3) Survey no / City Survey no / Gat no . – S.no.25
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 12.00x27.00=324.00 sq.m. (Approximately)

Place – Pimpri

Date -

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./11/2019
Dated : 07/03/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Amol Ingawale & Other
Resi. Address : S.no. 6/1 ,Near Shree Krishn Diary ,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

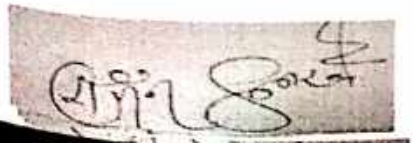
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .



Government Authorized Notification
Govt of Maharashtra NO : - 2017 /

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Shree Krishn Diary
3) Survey no / City Survey no / Gat no . – S.no.6/1
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 60.00x25.00=1500.00 sq.m. (Approximately)

Place – Pimpri

Date -

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavl/pra26/P.N./18/2019
Dated : 07/03/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer
Mr. Tanaji Damodar Waghole & Other
Resi. Address : S.no. 07,Near R.M.C Plant, 24 Mt. Road ,Vishal Nagar,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

[illegible] Government Authorized [illegible]. Notification [illegible]
Govt of Maharashtra [illegible] : - 2017 / [illegible]

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near R.M.C Plant, 24 Mt. Road ,Vishal Nagar
3) Survey no / City Survey no / Gat no . – S.no.07
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 55.00x30.00=1650.00 sq.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Baner Bridge ,Vaak Wasti,Pimple Nilakh.
3) Survey no / City Survey no / Gat no . – S.no.65
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 75.00x45.00=3375.00 sq.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N /20/2019
Dated : 07/03/2019

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Dalvi Baban
Resi. Address : S.no. 64,Near Sewege Treatment Plant, Baner Road ,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

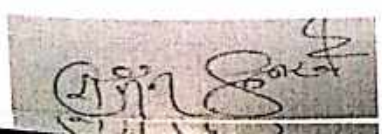
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

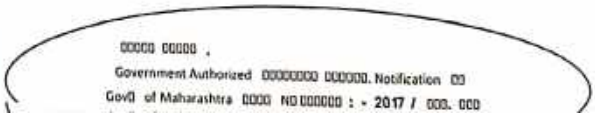
And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .





Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Sewege Treatment Plant, Baner Road,
3) Survey no / City Survey no / Gat no . – S.no.64
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average ..... m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 25.00x25.00=625.00 sq.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer
" H " ward office
Building Permission and Unauthorized
Construction Control Department
Pimpri Chinchwad Municipal Corporation,
Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./01/2020
Dated : 25 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Prataprao Ganpat Jadhav / Mr. Prakash Birbhan Katariya
Resi. Address : S.no. 62,Near,Pimpale Nilakh, Crematory , Dalvi nagar, Pimpale Nilakh Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

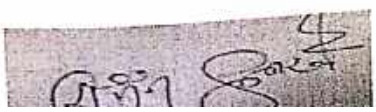
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

19) Name of the Village – Pimpale Nilakh

20) Location - Near,Pimpale, Dalvi nagar,Pune.

21) Survey no / City Survey no / Gat no . – S.no.62

22) Original estimated depth of the land in the river bed – .....

23) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 04.00 m.

24) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 3.00x4.00x4.00=48.00 cu.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./02/2020
Dated : 25 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Vilas Eknath Nandgude
Resi. Address : S.no. 62,Near,Pimpale Nilakh, Crematory , Dalvi nagar, Pimpale Nilakh Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

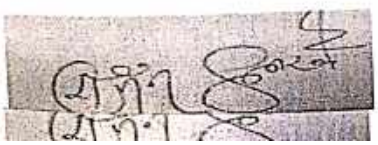
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

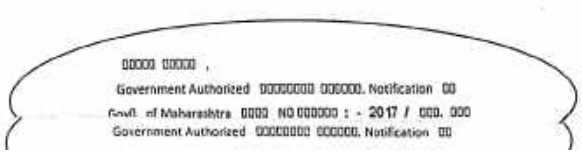
And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly





the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near,Pimpale, Dalvi nagar,Pune.
3) Survey no / City Survey no / Gat no . – S.no.62
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 05.00 m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 30.00x10.00x5.00=1500.00cu.m. (Approximately)

Place – Pimpri

Date -

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/kkavi/pra.26/P.Nilakh/21/2020
Dated : 10/02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Amol Rohidas Ingawale Other
Resi. Address : S.no. 07,Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Government Authorized [illegible] Notification [illegible]
[illegible] NO [illegible] : - 2017 / [illegible]

the expenses incurred to...

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Bebitai Ingawale Chouk, Pune.
3) Survey no / City Survey no / Gat no . – S.no.07
4) Original estimated depth of the land in the river bed –

   ------

5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 15.00 m.
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 30.00x50.00x15.00 m.=22500 cu.m (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./22/2020
Dated : 10/02/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Bhushan Rajendr Ingawale & Other
Resl. Address : S.no.07 , Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near Bebitai Nivrutti Ingawale Chouk, Pimple Nilakh.
3) Survey no / City Survey no / Gat no . – S.no.07
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 15.00 m.
6) Estimated quantum of the land fill affected by dumped construction waste & other material in the river bed– 60.00x50.00x15.00=45000.00 cu.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/kavi/pra.26/P.Nilakh/23/2020
Dated :10 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Suraj Balasaheb Chondhe & Other

Resi. Address : S.no. 08,Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

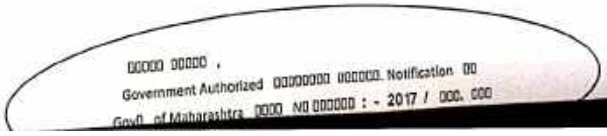
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

7) Name of the Village – Pimpale Nilakh
8) Location - Near Bebitai Ingawale Chouk, Pune.
9) Survey no / City Survey no / Gat no . – S.no.08
10) Original estimated depth of the land in the river bed – .....
11) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 20.00 m.
12) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 60.00x40.00 x20.00=48,000 cu.m.

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer
" H " ward office
Building Permission and Unauthorized
Construction Control Department
Pimpri Chinchwad Municipal Corporation,
Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/kavi/pra26/P.N./24/2020
Dated : 10/ 02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Mr. Nandkumar Bishnoyee & Other
Resi. Address : S.no. 09,Bebitai Nivrutti Ingawale Chouk,Pimpale Nilakh,Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly

Government Authorized Notification

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ kavi/pra26/P.N./26/2020
Dated : 10 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Mr. Vijay Jagtap
Resi. Address : S.no. 65,Pimpale Nilakh, Pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

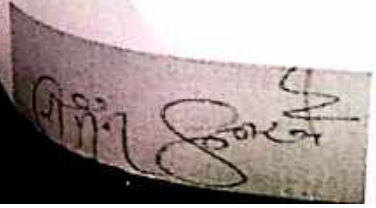
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by leveling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



Government Authorized Notification

the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Pimpale Nilakh
2) Location - Near,Baner Bridge,Pimple Nilakh.
3) Survey no / City Survey no / Gat no . – S.no.65
4) Original estimated depth of the land in the river bed – .....
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 03.00 m.
6) Estimated quantum of the land fill affected by dumped construction waste and other material in the river bed – 05.00x04.00x03.00=60.00cu.m. (Approximately)

Place – Pimpri

Date -

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P / Fugewadi/ward no.30/24/2020
Dated : 12 /06 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer
Shri. Wakhare & other
Address : s.no. 476 pai.,
behind fugewadi pumping station,
fugewadi, pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

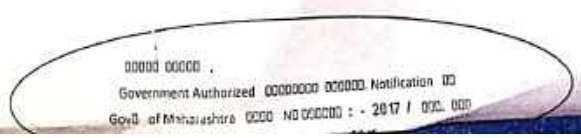
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly



the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village – -
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Fugewadi
2) Location - Behind fugewadi pumping station
3) Survey no / City Survey no / Gat no . – 476 Pai.
4) Original estimated depth of the land in the river bed – 4.20m. x 60.00m. = 292.00 sq.m. (approximate)
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 2.50m (approximate)
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 630.00 cub.m.(approximate)

Place – Pimpri

Date -

Sd.-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/WS/W.No.30/Dapodi/30/2020
Dated : 26/06/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer

Sr. no.	Survey No.	Owner
1	26/2	Rajaram Maruti Kate and other
		Kailas Bhikan Kate and other
		Tanaji Ramchandra Kate and other
		Kaluram Sadashiv Kate and other
		Nanda Shankarrao Kad
2	26/3	S.B. Patil, Prakash Tukaram Kate and other
3	26/4A/1	Satish Sadashiv kate and other
		Nandkumar Dattatray Kate and other
4	26/4A/2	Krushna Kaluram Kate
		Somnath Jagannath Kate
5	26/4B	Madhukar Sakharam Kate and other
		Ramchandra Sakharam Kate
		S.B. Patil

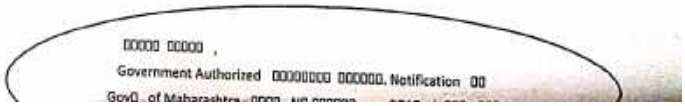
Address : S.no. 26, dapodi, pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.



And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Dapodi
2) Location - S.no.26, Dapodi
3) Survey no / City Survey no / Gat no . – S.no.26
4) Original estimated depth of the land in the river bed –
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 5.00 m.
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Approximate 4806.89 x 5.00 = 24034.45 c.m.

Place – Pimpri

Date - 26/06/2020

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/WS/W.No.30/Dapodi/31/2020
Dated : 26/06/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer

Sr. no.	Survey No.	Owner
1	84/1	Kundalik Dagdu Shelke
2	84/2	Pandurang Ganpat Shelke
3	84/3	Sopan Narayan Shelke
4	84/4	Anusaya Ko Baburao Gogawale
		Sandeep Dnyaneshwar Botre and other
		Parvatibai ko Dhanu Kad
5	84/5	Sopan Narayan Shelke and other
6	84/6	Kalawati Pandurang Kanse and other
		Parvati Kisan Barne and other
7	84/7	Piraji Genu Kanse
8	84/8	Shravana Genu Barathe and other
		Eknath Mahadev Barathe and other
		Krushna Baban Barathe and other
		Nanasaheb Bhausaheb Barathe
		Shewantabai Narayan Barathe and other
		Upali Ramchandra Barathe and other
		Dattatray Vasant Barathe and other
		Vilas Namdeo Barathe and other
		Bapu Govind Barathe and other
		Sunil Kashinath Barathe and other
		Sandip Rajendra Barate and other
		Yuvraj Rajaram Barathe and other
		Kaustubh Avinash Barathe and other
		Kalu Genu Barathe
9	84/9	Raghunath Dhondiba Kate and other
		Lakshmibai Dhondiba Kate and other
		Aruna Shreerang Kate and other

10	84/10	Raju Dasharath Kate and other
		Manohar Bajirao Kate and other
		Narmada Popat Kate and other
11	84/11	Hausabai Dhondiba Korde
		Sunil Shivaji Kate and other
		Nanda Shankarrao Kad and other
		Sandip Lakshman Kate and other
12	84/12	Pralhad Dhondiba Kate and other
		Rajendra Dnyanoba Kate and other
		Sudam Dhondiba Kate
		Aruna Shreerang Kate and other
13	84/13	Raghunath Dhondiba Kate and other
		Mangal Dileep Kedari and other
		Aruna Shreerang Kate and other
14	84/14	Pandurang Tukaram Kate and other
		Deepak Gulab Kate and other
		Sadhu Sakharam Kate
15	84/15	Vithoba Bala Kate
		Aasha Dasharath Hagawne and other
16	84/16	Raju Dasharath Kate and other
		Manohar Bajirao Kate and other
		Narmada Popat Kate and other
17	84/17	Machhindra Nivrutti Pawar and other
		Malti Shankar Rokde
18	84/18	Prakash Tukaram Kate
		Suresh Maruti Kate
		Vinayak Maruti Kate and other
		Vijay Lakshman Kate and other
19	84/19	Hausabai Dhondiba Korde
		Kaluram Sadashiv Kate and other
		Tanaji Ramchandra Kate and other
		Sandip Lakshman Kate and other
20	84/20	Aashabai Balwant Kate
		Parvati Prabhakar kate and other
		Vilas Janardan Kate and other
		Santosh Baban Shelke
21	84/21	Shivaji Ganpat Jadhav and other
		Saurabh Kishor Jadhav and other
		Gopal Ganpat Jadhav
		Vijaya Gulabrao Fuge
22	84/22	Ramdas Shankar Kate
23	84/23	Ramdas Shankar Kate
		Shivaji Tukaram Kate and other
24	84/24	Nandakumar Tukaram Kate and other
25	84/25	Bhiku Genu Kate

26	84/26	Machhindra Nivrutti Pawar and other
		Malti Shankar Rokde
27	84/27	Shobha Shivaji Kate and other
		Arun Sadashiv Kate and other
		Tanaji Ramchandra Kate
		Sandip Lakshman Kate and other
28	84/28	Shivaji Ganpat Jadhav and other
		Saradha Koshor Jadhav and other
		Vijaya Gulabrao Fuge and other
29	84/29	Firangai Devi Babu Lahanu Gurav
30	84/30	Dhondiba Chiman Kate and other
31	84/31	Vishnu Bhiwa Kate and other
32	84/32	Vachhalabai Baban Kate
		Renuka Avinash Dabhade
		Raju Marutio Kate and other
33	84/33	Baban Maruti Kate and other
		Rajaram Rambhaji Kate and other
		Aasha Mahadev Kate and other
		Dattatray Tukaram Kate and other
		Shakuntala Sakharam Laugude and other

Address : S.no. 84, dapodi, pune.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

□□□□□ □□□□□ ,
Government Authorized □□□□□□□□ □□□□□□. Notification □□

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – Dapodi
2) Location - S.no.84, Dapodi
3) Survey no / City Survey no / Gat no . – S.no.84
4) Original estimated depth of the land in the river bed –
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Approximate Average 5.00 m.
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Approximate 7154.85 x 5.00 = 35774.25 c.m.

Place – Pimpri

Date - 26/06/2020

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P /kasarwadi/ward no 30/01/2020
Dated : 18 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Anil Sayaji Barane and others
Address : Near Datt Mandir,kasarwadi

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village –kasarwadi
2) Location - near pimple gurav bridge
3) Survey no / City Survey no / Gat no . - 699
4) Original estimated depth of the land in the river bed –200.00m X 60.00m=12000.00 sq.m (approximate)
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 2.00m (approximate)
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 24000.00 cu.m(approximate)

Place – Pimpri

Date - 18/02/2020

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P /kasarwadi/ward no 30/02/2020
Dated : 18 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Jalinder kisan lande/vijaya dattatray lande/balu kisan lande and others
Address : S.No 699 Near pimple gurav bridge,kasarwadi

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

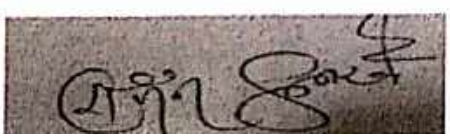
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

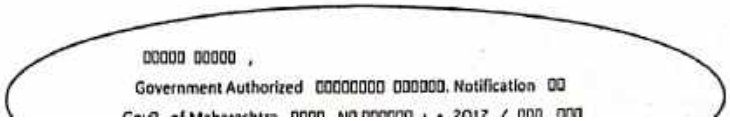
And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly





Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village –kasarwadi
2) Location - near pimple gurav bridge
3) Survey no / City Survey no / Gat no . - 699
4) Original estimated depth of the land in the river bed –60.00m X 90.00m=5400.00 sq.m (approximate)
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 2.00m (approximate)
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 10800.00 cu.m(approximate)

Place – Pimpri

Date - 18/02/2020

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P /kasarwadi/ward no 30/01/2020
Dated : 18 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Anil Sayaji Barane and others
Address : Near Datt Mandir,kasarwadi

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village –kasarwadi
2) Location - near pimple gurav bridge
3) Survey no / City Survey no / Gat no . - 699
4) Original estimated depth of the land in the river bed –200.00m X 60.00m=12000.00 sq.m (approximate)
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 2.00m (approximate)
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 24000.00 cu.m(approximate)

Place – Pimpri

Date - 18/02/2020

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P /kasarwadi/ward no 30/02/2020
Dated : 18 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer
Jalinder kisan lande/vijaya dattatray lande/balu kisan lande and others
Address : S.No 699 Near pimple gurav bridge,kasarwadi

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

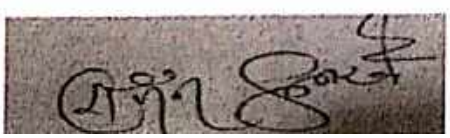
And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

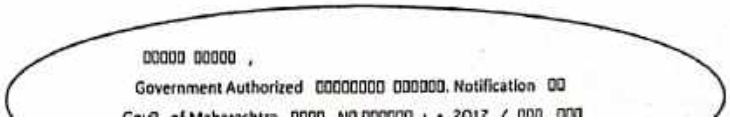
And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly





Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village –kasarwadi
2) Location - near pimple gurav bridge
3) Survey no / City Survey no / Gat no . - 699
4) Original estimated depth of the land in the river bed –60.00m X 90.00m=5400.00 sq.m (approximate)
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 2.00m (approximate)
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 10800.00 cu.m(approximate)

Place – Pimpri

Date - 18/02/2020

Sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO BP/ward-32/sangvii/53/2020
Dated : 20 /02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,
The Owner / Occupier / Developer Mr.Jjitendra Kalyanrao Shitole
Address : s.no.31,Shivram nagar,pimple gurav-61 mob.no 9763506100

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for pena action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

13) Name of the Village – pimple gurav

14) Location of Unauthorized Construction / Development – shivramnagar

15) Survey no / City Survey no / Gat no. – surver no.31

16) Type of Construction – tin shed

17) Estimated dimensions of the constructions – --

18) Boundaries of the unauthorized construction 68.00 sq.mtr

To the East – property of kubhar

To the South – property of chitter

To the West – pawana river bank

To the North – road

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

13) Name of the Village -pimple gurav

14) Location - shivramnagar

15) Survey no / City Survey no / Gat no . – survey no31

16) Original estimated depth of the land in the river-

17) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 05.00mtrX40.00mtr09.00mtr(Aprox)

18) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 1800.00 meter cube

Place – Pimpri

Date -20/02/2020

Sd –

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P / WS/W.N.01/ chikhali/25/2020
Dated : / /2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer Nilesh Sopan shedge. amol etc.
Address : Gat.NO.281. DIfence colony, patil Nagar.
chikhali.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction development at your own cost within seven days of receipt of this notice and restore the lan adjoining the river bed to its original position by levelling it after removal of the land fill effected b dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiate against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and simila the expenses incurred towards demolition of the unauthorized construction will be recovered from y as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for pe action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Government Authorized . Notification Gov of Maharashtra

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction -
5) Estimated dimensions of the constructions -
6) Boundaries of the unauthorized construction -

   To the East –

   To the South –

   To the West –

   To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

1) Name of the Village – chikhali
2) Location - Difence colony, patil Nagar.
3) Survey no / City Survey no / Gat no . - 28|
4) Original estimated depth of the land in the river bed – ~~1.5 meter~~
5) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – 1.5 meter. (1000. cu.m)
6) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – —

Place – Pimpri

Date - 28|01|2020

sd/-

Designated Officer and Executive Engineer

" F" ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P /kavi /ward-02/ Borhadewadi/01/2020 Dt.– 18 /02/ 2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner / Occupier / Developer - Mr. Wagh Dhananjay Tukaram

Address- Gut No. 272/1/4, Gaikwad wasti, moshi, pune-412105

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shal remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditur incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are :-

1.Village - Moshi

2.Location – Gaikwad Wasti

3.Survey number / City Survey No / Gat no .–272/1/4

4. Estimated area - 80 sq.mtr Estimated dimensions – 20.00 meters x 4.00 meters . 1 floors = 80.00 sq meters

Boundaries -

To the east - Internal Road

To the West - Mr. Mangal's Smurti Van Garden

To the south - Road

To the North - PCMC's Dahava Ghat

Date - 18 / 02 / 2020

Place : Pimpri

Sd/ -

Designated Officer and Executive Engineer, (C Zonal Office)
Building Permission and Unauthorized Constructions Control Departm
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P /kavi /ward-02/ Borhadewadi/02/2020 Dt.– 18 /02/ 2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner / Occupier / Developer - Mr. Mangal Ashok Jaynarayan

Address- Gut No. 272/P, Jaynarayan Smurti Van, Gaikwad wasti, moshi, pune-412105

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we sha remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditur incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village - Moshi

2.Location – Gaikwad Wasti

3.Survey number / City Survey No / Gat no .–272/P

4. Estimated area - 240 sq.mtr Estimated dimensions – 10.00 meters x 8.00 meters . 2 floors = 140.00 sq meters
10.00 meters x 8.00 meters . 1 floors = 80.00 sq meters
Total = 240.00 sq meters

Boundaries -

To the east - Property of Mr. Dhananjay Wagh

To the West - Road

To the south - Empty Plot

To the North - Indrayani River

Date - 18 / 02 / 2020

Place : Pimpri

Designated Officer and Executive Engineer, (C Zonal Office)
Building Permission and Unauthorized Constructions Control Departmer
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / Charholi /Pra.3 / 57 / 2020
Date – 28 / 01 / 2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To,

Owner/ Occupier / Developer - Shri Dabhade Tushar Ramdas
Address - Survey No 520, Near Indrayani Bridge,
Charholi (Bk),
Teh – Haveli, Dist - Pune

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village - Charholi (Bk)

2.Location – Near Indrayani Bridge

3.Survey number / City Survey No / Gat no .– 520

4. Estimated area - Estimated dimensions – 1) 3.35 meters x 6.10 meters x 1 floors = 20.44 Sq meters
2) 4.60 meters x 12.20 meters x 1 floors = 56.12 Sq meters

Boundaries - Tinshed

To the east - Charholi (Kh) Bituminious Road

To the West - Open Land

To the south - Open Land

To the North - Open Land

Date - 28/ 01 / 2020

Place : Pimpri

Designated Officer and Executive Engineer, ('E' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / Case no / 43/ 2020 Date – 27/01/2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Mr. Machindra Gopal bhalekar

Occupier / Developer - Mr. Machindra Gopal bhalekar

Address -near by Talwade chakan bridge,Talwade gaonthon,Talwade

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village - Talwade

2.Location - Z.P.school,Talwade gaonthon.

3.Survey number / City Survey No / Gat no .-18

4. Estimated area - 115.00 Sq.m.

Boundaries -

To the east - open plot

To the West - Talwade chakan bridge

To the south - internal road

To the North - Indrayani River

Date -27/01/2020

Place : Pimpri

Designated Officer and Executive Engineer, (Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / Case no / 78/ 2020 Date – 09/03/2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Mr. Govind Tukaram Bhalekar

Occupier / Developer - Mr. Govind Tukaram Bhalekar

Address -Dattatray Temple,Talwade gaonthon,Talwade

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village Talwade

2.Location -Talwade .

3.Survey number / City Survey No / Gat no .–9

4. Estimated area - 115.00 Sq.m.

Boundaries -

To the east - Internal road

To the West - Internal road

To the south - Open plot

To the North Gat number 11

Date -09/03/2020

Place : Pimpri

Designated Officer and Executive Engineer, (Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / Case no / 49A/ 2020 Date – 27/01/2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner –1) Mr. Eknath Patil 2)Ganesh Jagtap 3)Nandu Bhalekar

Occupier / Developer - 1) Mr. Eknath Patil 2)Ganesh Jagtap 3)Nandu Bhalekar

Address -Gat no.19,Chakan Talwade road , Talwade.

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village Talwade

2.Location -Talwade .

3.Survey number / City Survey No / Gat no .–9

4. Estimated area - 400.00 Sq.m.

Boundaries -

To the east - Open plot

To the West - Open plot

To the south - Open plot

To the North - Road/river

Date -27/01/2020

Place : Pimpri

Designated Officer and Executive Engineer, (Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / Case no / 50 / 2020 Date – 05/02/2020

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Mr. hanumant shripati bhalekar

Occupier / Developer - Mr. hanumant shripati bhalekar

Address -Adjusant to Z.P.school,Talwade gaonthon

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village - Talwade

2.Location – Z.P.school,Talwade gaonthon.

3.Survey number / City Survey No / Gat no .–

4. Estimated area - 20.00 Sq.m. Estimated dimensions – 5.00 m. x 4.0 m . x 1 floors = 20.00 sq.m.

Boundaries -

To the east - open plot

To the West - I.T. Industry

To the south - Bhalekar's open plot

To the North Indrayani River

Date -05/02/2020

Place : Pimpri

Designated Officer and Executive Engineer, (Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/97/2020 Date – 22 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Suraj Babadin Kahar

Address - sr.no.67 Panchshil nagar, pimpale nilakh,pune.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – Panchshil nagar

Survey number / City Survey No / Gat no .–67

Dimensions of construction (Approximately) - 09.00 M. x 10.00 M.x - floors = 90.00 square meters

Type of Construction – Tin Sheet Shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Jagatap Property

To the North - Mr.Nikam Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/95/2020 Date – 04 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Smt. Nikam Shardabai Jairam

Address - sr.no.67/1 Panchshil nagar, pimpale nilakh,pune.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – Panchshil nagar

Survey number / City Survey No / Gat no .–67/1

Dimensions of construction (Approximately) - 07.00 M. x 05.00 M.x - floors = 35.00 square meters

Type of Construction – Tin Sheet Shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Kahar Property

To the North - Mr.Kambale Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/94/2020 Date – 02 / 01 / 20

To ,

Notice

Owner/ Occupier / Developer - Mr. indrajit kamathe

Address - sr.no.65 Takale chowk pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – Baner-vishalnagar Road

Survey number / City Survey No / Gat no .–65

Dimensions of construction (Approximately) - 09.00 M. x 05.00 M.x - floors = 45.00 square meters

Type of Construction – Brickwork roof Tin Sheet

Status of construction -

Boundaries -

To the east - Mr.Takale Property

To the West - Mula River Bed

To the south - Self Property

To the North - Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/93/2020 Date – 02 / 01 / 2020

To .

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (tapari)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 02.00 M. x 02.00 M.x - floors = 04.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Samir chiken and eggs center

To the North - Buhalar scrap center

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/92/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 25.00 M. x 28.00 M.x - floors = 700.00 square meters

Type of Construction – Brick work and Tin Sheet

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Buhalar scrap center

To the North - Mr.Takale Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/91/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (Buhalar Scrap center)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 25.00 M. x 25.00 M.x - floors = 625.00.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Internal mud road

To the North - Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/90/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (Puncture shop)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 03.00 M. x 03.00 M.x - floors = 09.00.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Internal mud road

To the North - Samir chiken and eggs center

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/89/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (Samir chiken eggs)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 02.00 M. x 02.00 M.x - floors = 04.00.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Puncture shop (Tapari)

To the North - Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

परिशिष्ट क्र. ०२ जाधववाडी / मुरलीवाडी पिंपळगाव.

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/88/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Indrajit Kamathe

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 20.00 M. x 20.00 M.x - floors = 400.00.00 square meters

Type of Construction – Brickwork and Tin Sheet shed

Status of construction -

Boundaries -

To the east - Mr.Dipak Takale Property

To the West - Mula River Bed

To the south - Mr.Self Property

To the North - Mr.Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/87/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Indrajit kamathe (Indrajit kamathe farm)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar - baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 10.00 M. x 15.00 M.x - floors = 150.00 square meters

Type of Construction – R.C.C.

Status of construction -

Boundaries -

To the east - Mr. Dipak Takale Property

To the West - Mula River Bed

To the south - Mr.Self Property

To the North - Mr.Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/86/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (Kasturi transport and building material suppliers)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 08.00 M. x 08.00 M.x - floors = 64.00.00 square meters

Type of Construction – Brickwork and Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Self Property

To the North - Mr.Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/85/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (Nursary)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 15.00 M. x 20.00 M.x - floors = 300.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Self Property

To the North - Mr.Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/84/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (tadpatri shed)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 03.00 M. x 05.00 M.x - floors = 15.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Self Property

To the North - Mr.Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/83/2020 Date – 02 / 01 / 2020

To ,

Notice

Owner/ Occupier / Developer - Mr.Dipak Sudamrao Takale (Kaniphnath Raswantigrah)

Address - sr.no.65. Takale chowk, pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65

Dimensions of construction (Approximately) - 10.00 M. x 10.00 M.x - floors = 100.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Self Property

To the North - Mr.Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/72/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr.Rakesh kambale

Address - sr.no.67. Panchshil nagar pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 67

Dimensions of construction (Approximately) - 07.00 M. x 20.00 M.x - floors = 140.00 square meters

Type of Construction – Tin Sheet shed

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr. Kambale Property

To the North - Mr. Mahesh Patising Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/71/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr.Sachin kambale

Address - sr.no.67. Panchshil nagar pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 67

Dimensions of construction (Approximately) - 07.00 M. x 20.00 M.x - floors = 140.00 square meters

Type of Construction – fabrication work shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road
To the West - Mula River Bed
To the south - Self property
To the North - Mr. Kambale Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/70/2019 Date – 09 / 12 / 19

To ,

Notice

Owner- Mr. Mahesh Patisingh

Occupier / Developer - Mr.Sharad Gaikwad (Priyanka Fabrication)

Address - sr.no.67/2/10 Panchshil nagar , pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village - Pimpale Nilakh

Location – Panchshil nagar

Survey number / City Survey No / Gat no .– 67/2/10

Dimensions of construction (Approximately) - 15.00 M. x 10.00 M.x - floors = 150.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr. Kambale property

To the North - Mr.Sachin Kanse property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/69/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr.Tejas Shinde (Shahanaj Sopa Makers)

Address - sr.no.65/1/B pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimpale Nilakh

Location – Vishalnagar – Baner road

Survey number / City Survey No / Gat no .– 65/1/B

Dimensions of construction (Approximately) - 07.00 M. x 05.00 M.x - floors = 35.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - mr.kamathe property

To the North - jagdishwar Amrutatulya

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/68/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr.Indrajit Kamathe (jagdishwar Amrutatulya)

Address - sr.no.65/1/B pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65/1/B

Dimensions of construction (Approximately) - 10.00 M. x 05.00 M.x - floors = 50.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Shahanaj Sopa

To the North - Indrajit farm kamathe

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/68/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr.Indrajit Kamathe (jagdishwar Amrutatulya)

Address - sr.no.65/1/B pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65/1/B

Dimensions of construction (Approximately) - 10.00 M. x 05.00 M.x - floors = 50.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Shahanaj Sopa

To the North - Indrajit farm kamathe

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/67/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr.Indrajit Kamathe (Indrajit farm)

Address - sr.no.65/1/B pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65/1/B

Dimensions of construction (Approximately) - 05.00 M. x 05.00 M.x - floors = 25.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - jagdishwar Amrutatulya

To the North - Sunil Nawale property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/66/2019 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr. Sunil Nawale(Sidhhivinayak Fabrication)

Address - sr.no.65/1/B pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65/1/B

Dimensions of construction (Approximately) - 03.00 M. x 07.00 M.x - floors = 21.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.Indrajit Kamathe Property

To the North - Chandan Kahar property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department

Outward no – B P / kavi /pra26/PN/65/2020 Date – 09 / 12 / 19

To ,

Notice

Owner/ Occupier / Developer - Mr. Chandan Kahar(C.K. Car wash garrage)

Address - sr.no.65/1/B pimpale nilakh.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - pimpale nilakh

Location – vishalnagar – baner road

Survey number / City Survey No / Gat no .– 65/1/B

Dimensions of construction (Approximately) - 03.00 M. x 07.00 M.x - floors = 21.00 square meters

Type of Construction – Tin Sheet shed.

Status of construction -

Boundaries -

To the east - Baner-vishalnagar Road

To the West - Mula River Bed

To the south - Mr.sunil Nawale Property

To the North - Self Property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions
Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Pegnission and Unauthorized Constructions Control Department
Outward no – B P / Pi.sau /Pra-28 /07/ 2020
Date –28 /01 / 2020

Notice

To ,

Owner -Occupier / Developer -Shri. Shubham Shinde / Dattatray Shinde

Address - S.N.8, Near Ganadhish Residency , Pimple Saudagar,Pune

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimple saudagar

Location – near ganadhish residency

Survey number / City Survey No / Gat no .– 8

Dimensions of construction – Estimated 1)18 meters . x 25 meters . x 1 floors = 450.00square meters
2)7 meters . x 5 meters . x 1 floors = 35.00square meters

Type of Construction – Patrashed + Temporary Structure of brickwork

Status of construction -

Boundaries -

To the east - open plot of shri kate

To the West - Ganadhish Residency

To the south - internal road

To the North - Pawana river

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 1 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Department .
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / Pi.sau /Pra-28 /08/ 2020
Date –28 /01 / 2020

Notice

To ,

Owner -Occupier / Developer - Swa.Parvatibai Nathuram Asawani Goushala Trust through Dhanraj Asawani

Address - S.N.8/3, Near Pawana River, Pimple Saudagar,Pune

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimple Saudagar

Location – near pawana river

Survey number / City Survey No / Gat no .– 8/3

Dimensions of construction – Estimated 20 meters . x 40 meters . x 1 floors = 800.00square meters

Type of Construction – Patrashed

Status of construction -

Boundaries -

To the east - open space

To the West - open space

To the south - Kunjir Mineral water

To the North - Pawana river

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 1 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

sd/-

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 35 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner / Occupier / Developer -Ankush kisan lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -15.00 metresX7.00 metres=105.00 sq.m (Approximate)

Boundaries -

To the east - Lande property

To the West - Pirbaba Durga

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 36 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner/Occupier / Developer -Jalinder kisan lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -6.00 metresX6.00 metres=36.00 sq.m (Approximate)

Boundaries -

To the east - Lande property

To the West - Lande property

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Contro

Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 37 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -Machindra balasaheb lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -12.00 metresX 13.50 metres=162.00 sq.m (Approximate)

Boundaries -

To the east - Lande property

To the West - Lande property

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 38 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -Machindra balasaheb lande / SitabaiprakashlandeAddress-Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -12.00 metresX 12.00metres=144.00 sq.m (Approximate)

Boundaries -

To the east - Raddidepo

To the West - ratnammandap decor

To the south - Road

To the North -pawana river

Date - 08/ 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 39 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -Suvarna lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -6.00 metresX 12.00 metres=72.00 sq.m (Approximate)

Boundaries -

To the east - jai ganesh washing centre

To the West - lande property

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 40 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -jalinder kisan lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -9.00 metresX 6.00 metres=54.00 sq.m (Approximate)

Boundaries -

To the east - washing centre

To the West - ratnammandap decor

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 41 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -jalinder kisan lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -6.00 metresX 3.00 metres=18.00 sq.m (Approximate)

Boundaries -

To the east - nusery

To the West - lande property

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 42 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To,

Owner - Occupier / Developer -jalinder kisan lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -15.00 metresX 9.00 metres=135.00 sq.m (Approximate)

Boundaries -

To the east - empty land

To the West - washing centre

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 43 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -jalinder kisan lande (santosh tea hotel)

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -6.00 metresX 6.00 metres=36.00 sq.m (Approximate)

Boundaries -

To the east - saichinese hotel

To the West - landepropertys

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

PimpriChinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / kasarwadi/ 44 / 2019
Date –08 / 05 / 2019

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner - Occupier / Developer -Ankush kisan lande

Address- Near water tank Kasarwadi

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 07 days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village- kasarwadi

2.Location–near water tank

3.Survey number / City Survey No / Gat no .–

4.Dimensions of construction –Shed

Estimated area -6.00 metresX 6.00 metres=36.00 sq.m (Approximate)

Boundaries -

To the east - lande property

To the West - empty land

To the south - Road

To the North -pawana river

Date - 08 / 05 / 2019

Place :Pimpri

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

PimpriChinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 30/ 01 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -Vishal landge/Harshad sayyad

Address -super wheel car resale shop kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location –near H ward office

Survey number / City Survey No / Gat no .–

Dimensions of construction – Estimated9.00metersx11.00 meters x floors =99.00sq.m (Approximate)

Type of Construction –shed

Status of construction –ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - mahadev temple

To the North -good luck services

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation PimpriPune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated OfficerBuilding Permission and
Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 30/ 02 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -Vishal landge /sandeep landge /haja patel

Address -Good luck service centre infront of H ward office kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location –near H ward office

Survey number / City Survey No / Gat no .–

Dimensions of construction – Estimated8.00meters x5.00 meters + 3.00meters x3.00 meters x floors =49.00sq.m (Approximate)

Type of Construction –Shed

Status of construction - Ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - Harshad sayyad shop

To the North -sahil cutting centre

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation PimpriPune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated OfficerBuilding Permission and
Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 30/ 03 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -Pranav landge

Address -infront of sarita sangam society kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location –near kinara hotel

Survey number / City Survey No / Gat no .–

Dimensions of construction –Estimated20.00meters x7.00 meters xfloors =140.00sq.m (Approximate)

Type of Construction –Shed

Status of construction - Ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - empty land

To the North -sunil landge property

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation PimpriPune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated OfficerBuilding Permission and
Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 30/ 04 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -shubham landge

Address -swaroop enterprises infront of H ward office kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location –near H ward office

Survey number / City Survey No / Gat no .–

Dimensions of construction – Estimated7.00meters x7.00 meters x floors =49.00sq.m (Approximate)

Type of Construction –Shed

Status of construction - Ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - sunil landge property

To the North -empty land

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation PimpriPune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated OfficerBuilding Permission and
Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 30/ 05 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -sunil sadashiv landge

Address -Near kinara hotel kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location –near Kinara hotel

Survey number / City Survey No / Gat no .–

Dimensions of construction – Estimated12.00meters x7.00 metersx floors =84.00sq.m(Approximate)

Type of Construction –Shed

Status of construction - Ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - landge property

To the North - empty land

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation PimpriPune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated OfficerBuilding Permission and
Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 30/ 06 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -Sandeep landge

Address -Kinara garden hotel kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location –Kinara garden hotel

Survey number / City Survey No / Gat no .–

Dimensions of construction – Estimated40.00x11.00 meters x floors =440.00sq.m (Approximate)

Type of Construction –Shed

Status of construction - Ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - landge property

To the North -empty land

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Depart

Pimpri Chinchwad Municipal Corporation PimpriPune 4110

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer Building Permission and
Unauthorized Constructions Control Department
Outward no – B P /kasarwadi/ward no 39/ 07 / 2020
Date –15/ 02/ 2020

Notice

To ,

Owner - Occupier / Developer -Sunil sadashiv landge

Address -samruddhi fabrication,amgar aluminium,deshmukh fabrication,S kumar suppliers infront of H ward office kasarwadi

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village -kasarwadi

Location -infront of H ward

Survey number / City Survey No / Gat no .-

Dimensions of construction – Estimated26.00x16.00 meters x floors =416.00sq.m (Approximate)

Type of Construction -Shed

Status of construction - Ground floor

Boundaries -

To the east - road

To the West - pawana river

To the south - landge property

To the North - landge property

The construction effected by you is unauthorized . You should remove the aforesaid construction within period of (one) 01 days of receipt of this notice. If you do not make arrangements for removal of the sa unauthorized constructions effected and existing at the said location, as the case may be, we sh remove the same and the expenditure incurred for the said removal will be recovered from you . explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd/-

Designated Officer and Executive Engineer,

(H Zonal Office)

Building Permission and Unauthorized Constructions Control Depa

Pimpri Chinchwad Municipal Corporation PimpriPune 411

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/ WS/ W.No.30/ Dapodi/ 06/ 2020
Dated : 07 / 02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner – Mr. Swapnil Kate
Occupier / Developer – Mr. Gulam Nabi Badeghar
Address : S.no. 84, Smashanbumi road,
Near Riverbed, dapodi, pune 12.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

[illegible] ,
Government Authorized [illegible] Notification [illegible]
Govt. of Maharashtra [illegible] NO [illegible] : - 2017 / [illegible]

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

1) Name of the Village – Dapodi
2) Location of Unauthorized Construction / Development – Smashanbhumi road
3) Survey no / City Survey no / Gat no. – S.no.84
4) Type of Construction – Patra Shed
5) Estimated dimensions of the constructions –
   Approximate 20.00 x 35.00 x 1 = 700.00 sq.m.
6) Boundaries of the unauthorized construction -
   To the East – Smashanbhumi
   To the South – Riverbed
   To the West – Riverbed
   To the North – Empty Land

Place – Pimpri

Date - 07/02/2020

sd/-

Designated Officer and Executive Engineer

" H " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – BP/sangvi/ward.no32/H.ward/04/2020
Date – 17/01/2020

Notice

To,

Owner /Occupier / Developer - Mr.Nilesh Vijay Jagtap

Address - s.no.37/1 behind om furniture , Pimple Gurav , Pune-61

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows :-

Village - Pimple Gurav

Location –

Survey number / City Survey No / Gat no .–37/1

Dimensions of construction – Estimated =25.00X12.00 =300. 00 square meters

Type of Construction –Tin shed

Status of construction - ground Floore

Boundaries -

To the east - Pawana River side

To the West - s.no.37/1(p)

To the south - Property of shri.jagtap

To the North - tin shed of Karim sheikh

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 (one) days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd—

Designated Officer and Executive Engineer, ("H" Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – BP/sangvi/ward.no32/H.ward/03/2020
Date – 17/01/2020

Notice

To,

Owner /Occupier / Developer - Mr.Nilesh Vijay Jagtap occupier.Karim Mallick Shaikh

Address - s.no.37/1 behind om furniture , Pimple Gurav , Pune-61

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimple Gurav

Location – dapodi bridge , Pimple Gurav

Survey number / City Survey No / Gat no .–3/4

Dimensions of construction – Estimated =30.00X5.00 =450. 00 square meters

Type of Construction –Tin shed

Status of construction - ground Floore

Boundaries -

To the east - Pawana River side)

To the West - Path

To the south - s.no.37/1(p)

To the North - vijay jagtap

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 (one) days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd-

Designated Officer and Executive Engineer, ("H" Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – BP/sangvi/ward.no32/H.ward/01/2020
Date – 17/01/2020

Notice

To,

Owner /Occupier / Developer - Mr. vijay jagtap occupier.shahid siddhiki

Address - s.no.3/4 vijay nagar ,near dapodi bridge , Pimple Gurav , Pune-61

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimple Gurav

Location – dapodi bridge , Pimple Gurav

Survey number / City Survey No / Gat no .–3/4

Dimensions of construction – Estimated = 200. 00 square meters

Type of Construction –Tin shed

Status of construction - ground Floore

Boundaries -

To the east - pawana River side)

To the West - om furnisher

To the south - Empty Plot

To the North - Internal Road

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 (one) days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Sd –

Designated Officer and Executive Engineer, ("H" Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ ४१ /2020
Dated १४ / ०२ / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Vasim Ahmad Shaikh, Nadhe and others

Address : Sr.no. 118 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

31) Name of the Village – Kalewadi

32) Location of Unauthorized Construction / Development – Nadhenagar

33) Survey no / City Survey no / Gat no. – 118 and other

34) Type of Construction – Shed

35) Estimated dimensions of the constructions – 12 X 8 = 96.00 Sqm. Approx.

36) Boundaries of the unauthorized construction -

To the East – River

To the South – Road

To the West – Giri

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

31) Name of the Village –

32) Location -

33) Survey no / City Survey no / Gat no . –

34) Original estimated depth of the land in the river bed –

35) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

36) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/३२/2020
Dated : ९४/०२/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Paru Raju Giri, Nadhe and others
Address : Sr.no. 118 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

37) Name of the Village – Kalewadi

38) Location of Unauthorized Construction / Development – Nadhenagar

39) Survey no / City Survey no / Gat no. – 118 and other

40) Type of Construction – Shed, Brick work

41) Estimated dimensions of the constructions – 9 X 4 X 2 = 72.00 Sqm. Approx.

42) Boundaries of the unauthorized construction -

To the East – Shaikh

To the South – Bol/Internal small road

To the West – Bol/Internal small road

To the North – Ansari

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan
fill in illegal manner

37) Name of the Village –

38) Location -

39) Survey no / City Survey no / Gat no . –

40) Original estimated depth of the land in the river bed –

41) Estimated height of the land fill effected by dumped construction waste and othe
material in the river bed –

42) Estimated quantum of the land fill effected by dumped construction waste an
other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Sd/—

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/३३ /2020
Dated :१९ / ०२ / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Allarakha Abdul Ansari, Nadhe and others
Address : Sr.no. 118 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

43) Name of the Village – Kalewadi

44) Location of Unauthorized Construction / Development – Nadhenagar

45) Survey no / City Survey no / Gat no. – 118 and other

46) Type of Construction – Shed, Brichwork

47) Estimated dimensions of the constructions – 5 X 4 = 20.00 Sqm. Approx.

48) Boundaries of the unauthorized construction -

To the East – Shaikh

To the South – Giri

To the West – Bol/Internal small road

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

43) Name of the Village –

44) Location -

45) Survey no / City Survey no / Gat no . –

46) Original estimated depth of the land in the river bed –

47) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

48) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/01/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ ११ /2020
Dated :१४ /०२/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Abdulah Shoyab Shaikh, Nadhe and others
Address : Sr.no. 118 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarl the expenses incurred towards demolition of the unauthorized construction will be recovered from yo as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for per action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

49) Name of the Village – Kalewadi

50) Location of Unauthorized Construction / Development – Nadhenagar

51) Survey no / City Survey no / Gat no. – 118 and other

52) Type of Construction – Shed, Brichwork

53) Estimated dimensions of the constructions – 6 X 5 = 30.00 Sqm. Approx.

54) Boundaries of the unauthorized construction -

To the East – Shaikh

To the South – Ansari

To the West – Bol/Internal small road

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and la

fill in illegal manner

49) Name of the Village –

50) Location -

51) Survey no / City Survey no / Gat no . –

52) Original estimated depth of the land in the river bed –

53) Estimated height of the land fill effected by dumped construction waste and ot material in the river bed –

54) Estimated quantum of the land fill effected by dumped construction waste a other material in the river bed –

Place – Pimpri

Date - 14/01/2020

Sd/ —

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/४५ /2020
Dated :१४ /०८/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Arjun Ramchandra Choudhary, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

55) Name of the Village – Kalewadi

56) Location of Unauthorized Construction / Development – Nadhenagar

57) Survey no / City Survey no / Gat no. – 118, 119 and other

58) Type of Construction – Shed, Brichwork

59) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

60) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and

fill in illegal manner

55) Name of the Village –

56) Location -

57) Survey no / City Survey no / Gat no . –

58) Original estimated depth of the land in the river bed –

59) Estimated height of the land fill effected by dumped construction waste and o material in the river bed –

60) Estimated quantum of the land fill effected by dumped construction waste a other material in the river bed –

Place – Pimpri

Date - 14/07/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/९८ /2020
Dated : १४/ ०२/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Vinodkumar Jagganath Paswan, Nadhe and others
Address : Sr.no. 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

61) Name of the Village – Kalewadi

62) Location of Unauthorized Construction / Development – Nadhenagar

63) Survey no / City Survey no / Gat no. – 119 and other

64) Type of Construction – Shed, Brichwork

65) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

66) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and la
fill in illegal manner

61) Name of the Village –

62) Location -

63) Survey no / City Survey no / Gat no . –

64) Original estimated depth of the land in the river bed –

65) Estimated height of the land fill effected by dumped construction waste and o
material in the river bed –

66) Estimated quantum of the land fill effected by dumped construction waste
other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Sd/ —

Designated Officer and Executive Enginee

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/४७ /2020
Dated :१४/०२/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Munna Patram Choudhary, Nadhe and others
Address : Sr.no. 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

67) Name of the Village – Kalewadi

68) Location of Unauthorized Construction / Development – Nadhenagar

69) Survey no / City Survey no / Gat no. – 119 and other

70) Type of Construction – Shed, Brichwork

71) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

72) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and l
fill in illegal manner

67) Name of the Village –

68) Location -

69) Survey no / City Survey no / Gat no . –

70) Original estimated depth of the land in the river bed –

71) Estimated height of the land fill effected by dumped construction waste and ot
material in the river bed –

72) Estimated quantum of the land fill effected by dumped construction waste a
other material in the river bed –

Place – Pimpri

Date - 14/02/2022

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/४८ /2020
Dated :१९/१०/2020

59

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Sagir samiullah khan / Mohmad mahtab shaikh / Misbahul kutubali shah / Gulab husen shaikh, Nadhe and others

Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe ,

Appendix A

Unauthorized Construction / Development

73) Name of the Village – Kalewadi

74) Location of Unauthorized Construction / Development – Nadhenagar

75) Survey no / City Survey no / Gat no. – 118, 119 and other

76) Type of Construction – Shed, Brichwork

77) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

78) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and l
fill in illegal manner

73) Name of the Village –

74) Location -

75) Survey no / City Survey no / Gat no . –

76) Original estimated depth of the land in the river bed –

77) Estimated height of the land fill effected by dumped construction waste and o
material in the river bed –

78) Estimated quantum of the land fill effected by dumped construction waste a
other material in the river bed –

Place – Pimpri

Date - 14/07/2020

SJ/—

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 62 /2020
Dated :14 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Sagir samiullah khan / Mohmad mahtab shaikh / Misbahul kutubali shah / Gulab husen shaikh, Nadhe and others

Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Unauthorized Construction / Development

67) Name of the Village – Kalewadi

68) Location of Unauthorized Construction / Development – Nadhenagar

69) Survey no / City Survey no / Gat no. – 118, 119 and other

70) Type of Construction – Shed, Brichwork

71) Estimated dimensions of the constructions – 12 X 10 = 120.00 Sqm. Approx.

72) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Shed

To the West – Shaikh

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and la
fill in illegal manner

67) Name of the Village –

68) Location -

69) Survey no / City Survey no / Gat no . –

70) Original estimated depth of the land in the river bed –

71) Estimated height of the land fill effected by dumped construction waste and oth
material in the river bed –

72) Estimated quantum of the land fill effected by dumped construction waste a
other material in the river bed –

Place – Pimpri

Date - 14/03/2016

Sd.

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 76 /2020
Dated : 9/ 10 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Razi Ahmad Abdul Rahim, Nadhe and others

Address : Sr.no. 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

79) Name of the Village – Kalewadi

80) Location of Unauthorized Construction / Development – Nadhenagar

81) Survey no / City Survey no / Gat no. – 119 and other

82) Type of Construction – Shed, Brichwork

83) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

84) Boundaries of the unauthorized construction -

To the East –

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

79) Name of the Village –

80) Location -

81) Survey no / City Survey no / Gat no . –

82) Original estimated depth of the land in the river bed –

83) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

84) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/07/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018
Building Permission and Unauthorized
Construction Control Department
NO B PMC N 22/ 50 /2020
Dated :14 /o ~ / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Imdadali Gulmohar Kadari, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

85) Name of the Village – Kalewadi

86) Location of Unauthorized Construction / Development – Nadhenagar

87) Survey no / City Survey no / Gat no. – 118, 119 and other

88) Type of Construction – Shed, Brichwork

89) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

90) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

85) Name of the Village –

86) Location -

87) Survey no / City Survey no / Gat no . –

88) Original estimated depth of the land in the river bed –

89) Estimated height of the land fill effected by dumped construction waste and oth material in the river bed –

90) Estimated quantum of the land fill effected by dumped construction waste a other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/5) /2020
Dated :14 /02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Vishnu Mruti Nadhe, Mohmad yakub shaikh, Jogi shermohmad chinkan, Nadhe and others

Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

91) Name of the Village – Kalewadi

92) Location of Unauthorized Construction / Development – Nadhenagar

93) Survey no / City Survey no / Gat no. – 118, 119 and other

94) Type of Construction – Shed, Brichwork

95) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

96) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

91) Name of the Village –

92) Location -

93) Survey no / City Survey no / Gat no . –

94) Original estimated depth of the land in the river bed –

95) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

96) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/572 /2020
Dated : 14 / 12 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Shan Mohmad Khan, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

97) Name of the Village – Kalewadi

98) Location of Unauthorized Construction / Development – Nadhenagar

99) Survey no / City Survey no / Gat no. – 118, 119 and other

100) Type of Construction – Shed, Brichwork

101) Estimated dimensions of the constructions – 10 X 8 = 80.00 Sqm. Approx.

102) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and la
fill in illegal manner

97) Name of the Village –

98) Location -

99) Survey no / City Survey no / Gat no . –

100) Original estimated depth of the land in the river bed –

101) Estimated height of the land fill effected by dumped construction was and other material in the river bed –

102) Estimated quantum of the land fill effected by dumped construction was and other material in the river bed –

Place – Pimpri

Date - 14/01/2020

SD/-

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 57 /2020
Dated : 14 /08/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Harun Ahamad Bismillah, Nadho and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhonagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

103) Name of the Village – Kalewadi

104) Location of Unauthorized Construction / Development – Nadhenagar

105) Survey no / City Survey no / Gat no. – 118, 119 and other

106) Type of Construction – Shed, Brichwork

107) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

108) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan
fill in illegal manner

103) Name of the Village –

104) Location -

105) Survey no / City Survey no / Gat no . –

106) Original estimated depth of the land in the river bed –

107) Estimated height of the land fill effected by dumped construction was
and other material in the river bed –

108) Estimated quantum of the land fill effected by dumped construction was
and other material in the river bed –

Place – Pimpri

Date - 16/02/2022

SJ

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 54 /2020
Dated : 14 /01/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Aaftab Mohmad Ishake, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Unauthorized Construction / Development

109) Name of the Village – Kalewadi

110) Location of Unauthorized Construction / Development – Nadhenagar

111) Survey no / City Survey no / Gat no. – 118, 119 and other

112) Type of Construction – Shed, Brichwork

113) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

114) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and l
fill in illegal manner

109) Name of the Village –

110) Location -

111) Survey no / City Survey no / Gat no . –

112) Original estimated depth of the land in the river bed –

113) Estimated height of the land fill effected by dumped construction w
and other material in the river bed –

114) Estimated quantum of the land fill effected by dumped construction w
and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Designated Officer and Executive Enginee

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 55 /2020
Dated : 14 /01/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Prabhu Zinke Yadav, Rajesh Hariram Yadav, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe .
Government Authorized Language Expert. Notification of
Govt. of Maharashtra vide No Namika : - 2017 / pra. kra

Appendix A

Unauthorized Construction / Development

115) Name of the Village – Kalewadi

116) Location of Unauthorized Construction / Development – Nadhenagar

117) Survey no / City Survey no / Gat no. – 118, 119 and other

118) Type of Construction – Shed, Brichwork

119) Estimated dimensions of the constructions – 10 X 8 = 80.00 Sqm. Approx.

120) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan
fill in illegal manner

115) Name of the Village –

116) Location -

117) Survey no / City Survey no / Gat no . –

118) Original estimated depth of the land in the river bed –

119) Estimated height of the land fill effected by dumped construction was
and other material in the river bed –

120) Estimated quantum of the land fill effected by dumped construction was
and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Sd/—

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 57 /2020
Dated : 14 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Tahsin Khan, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

121) Name of the Village – Kalewadi

122) Location of Unauthorized Construction / Development – Nadhenagar

123) Survey no / City Survey no / Gat no. – 118, 119 and other

124) Type of Construction – Shed, Brichwork

125) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

126) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

121) Name of the Village –

122) Location -

123) Survey no / City Survey no / Gat no . –

124) Original estimated depth of the land in the river bed –

125) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

126) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018
Building Permission and Unauthorised
Construction Control Department

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Sana Ulla Khan, Nadhe and others

Address : Sr.no. 118, 119 and other, Indian/Maharashtra colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes . which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction development at your own cost within seven days of receipt of this notice and restore the la adjoining the river bed to its original position by levelling it after removal of the land fill effected dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initi against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and sim the expenses incurred towards demolition of the unauthorized construction will be recovered fror as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable fo action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

127) Name of the Village – Kalewadi

128) Location of Unauthorized Construction / Development – Nadhenagar

129) Survey no / City Survey no / Gat no. – 118, 119 and other

130) Type of Construction – Shed, Brichwork

131) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

132) Boundaries of the unauthorized construction -

To the East – Road, River

To the South –

To the West –

To the North –

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

127) Name of the Village –

128) Location -

129) Survey no / City Survey no / Gat no . –

130) Original estimated depth of the land in the river bed –

131) Estimated height of the land fill effected by dumped construction was and other material in the river bed –

132) Estimated quantum of the land fill effected by dumped construction was and other material in the river bed –

Place – Pimpri

Date - 14/02/2022

Sd/-

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 59 /2020
Dated : 14 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Chabutai Tanaji Nadhe, Usmanali Samiullah Shaikh, Nadhe and others

Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe ,
Government Authorized Language Expert. Notification of

Appendix A

Unauthorized Construction / Development

133) Name of the Village – Kalewadi

134) Location of Unauthorized Construction / Development – Nadhenagar

135) Survey no / City Survey no / Gat no. – 118, 119 and other

136) Type of Construction – Shed, Brichwork

137) Estimated dimensions of the constructions – 10 X 4 = 40.00 Sqm. Approx.

138) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Madarasa

To the West – Shed

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan fill in illegal manner

133) Name of the Village –

134) Location -

135) Survey no / City Survey no / Gat no . –

136) Original estimated depth of the land in the river bed –

137) Estimated height of the land fill effected by dumped construction was and other material in the river bed –

138) Estimated quantum of the land fill effected by dumped construction was and other material in the river bed –

Place – Pimpri

Date - 14/07/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 60 /2020
Dated : 14 /02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To ,

The Owner / Occupier / Developer : Fakreaalam Saha, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

139) Name of the Village – Kalewadi

140) Location of Unauthorized Construction / Development – Nadhenagar

141) Survey no / City Survey no / Gat no. – 118, 119 and other

142) Type of Construction – Shed, Brichwork

143) Estimated dimensions of the constructions – 8 X 5 = 40.00 Sqm. Approx.

144) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Madarasa

To the West – Shed

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan
fill in illegal manner

139) Name of the Village –

140) Location -

141) Survey no / City Survey no / Gat no . –

142) Original estimated depth of the land in the river bed –

143) Estimated height of the land fill effected by dumped construction was and other material in the river bed –

144) Estimated quantum of the land fill effected by dumped construction was and other material in the river bed –

Place – Pimpri

Date - 14/02/2022

SDJ

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 61 /2020
Dated :14 /01/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Salim Baba Shaikh, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

145) Name of the Village – Kalewadi

146) Location of Unauthorized Construction / Development – Nadhenagar

147) Survey no / City Survey no / Gat no. – 118, 119 and other

148) Type of Construction – Shed, Brichwork

149) Estimated dimensions of the constructions – 10 X 7 = 70.00 Sqm. Approx.

150) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Shaikh

To the West – Shed

To the North – Khan

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan fill in illegal manner

145) Name of the Village –

146) Location -

147) Survey no / City Survey no / Gat no . –

148) Original estimated depth of the land in the river bed –

149) Estimated height of the land fill effected by dumped construction was and other material in the river bed –

150) Estimated quantum of the land fill effected by dumped construction was and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

SD/ –

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 62 /2020
Dated : 14 /02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Sagir samiullah khan/ mohmad mahtab shaikh/ misbahul kutubali shah/ gulam husen shaikh, Nadhe and others

Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe .
Government Authorized Language Expert. Notification of
Govt. of Maharashtra...dd=...Nagpur...2017...

Appendix A

Unauthorized Construction / Development

151) Name of the Village – Kalewadi

152) Location of Unauthorized Construction / Development – Nadhenagar

153) Survey no / City Survey no / Gat no. – 118, 119 and other

154) Type of Construction – Shed, Brichwork

155) Estimated dimensions of the constructions – 12 X 10 = 120.00 Sqm. Approx.

156) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Shaikh

To the West – Shed

To the North – Shaikh

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

151) Name of the Village –

152) Location -

153) Survey no / City Survey no / Gat no . –

154) Original estimated depth of the land in the river bed –

155) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

156) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 63 /2020
Dated : 15/02/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Kamlesh Jagdish Yadav, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

157) Name of the Village – Kalewadi

158) Location of Unauthorized Construction / Development – Nadhenagar

159) Survey no / City Survey no / Gat no. – 118, 119 and other

160) Type of Construction – Shed, Brichwork

161) Estimated dimensions of the constructions – 9 X 4 = 36.00 Sqm. Approx.

162) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Shaikh

To the West – Shed

To the North – Chourasiya

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

157) Name of the Village –

158) Location -

159) Survey no / City Survey no / Gat no . –

160) Original estimated depth of the land in the river bed –

161) Estimated height of the land fill effected by dumped construction wa and other material in the river bed –

162) Estimated quantum of the land fill effected by dumped construction wa and other material in the river bed –

Place – Pimpri

Date - 18/07/2020

SL/ —

Designated Officer and Executive Engine

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 64 /2020
Dated : 14 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Nasarin Samir Tamboli, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

163) Name of the Village – Kalewadi

164) Location of Unauthorized Construction / Development – Nadhenagar

165) Survey no / City Survey no / Gat no. – 118, 119 and other

166) Type of Construction – Shed, Brichwork

167) Estimated dimensions of the constructions – 10 X 5 = 50.00 Sqm. Approx.

168) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Shaikh

To the West – Shed

To the North – Open space

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

163) Name of the Village –

164) Location -

165) Survey no / City Survey no / Gat no . –

166) Original estimated depth of the land in the river bed –

167) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

168) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

SI/—

Designated Officer and Executive Enginee

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 65 /2020
Dated : 14 / 02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Dineshkumar Chourasiya, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiate against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarl the expenses incurred towards demolition of the unauthorized construction will be recovered from yo as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for per action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

169) **Name of the Village – Kalewadi**

170) **Location of Unauthorized Construction / Development – Nadhenagar**

171) **Survey no / City Survey no / Gat no. – 118, 119 and other**

172) **Type of Construction – Shed, Brichwork**

173) **Estimated dimensions of the constructions – 9 X 4 = 36.00 Sqm. Approx.**

174) **Boundaries of the unauthorized construction -**

To the East – Road, River

To the South – Yadav

To the West – Shed

To the North – Yadav

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

169) Name of the Village –

170) Location -

171) Survey no / City Survey no / Gat no . –

172) Original estimated depth of the land in the river bed –

173) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

174) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

SL/ —

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 66 /2020
Dated :14 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Pradhan Yadav, Nadhe and others
Address : Sr.no. 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of th Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction development at your own cost within seven days of receipt of this notice and restore the la adjoining the river bed to its original position by levelling it after removal of the land fill effected dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initia against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and simi the expenses incurred towards demolition of the unauthorized construction will be recovered from as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

175) Name of the Village – Kalewadi

176) Location of Unauthorized Construction / Development – Nadhenagar

177) Survey no / City Survey no / Gat no. – 118, 119 and other

178) Type of Construction – Shed, Brichwork

179) Estimated dimensions of the constructions – 9 X 4 = 36.00 Sqm. Approx.

180) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Chourasiya

To the West – Shed

To the North – Gupta

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

175) Name of the Village –

176) Location -

177) Survey no / City Survey no / Gat no . –

178) Original estimated depth of the land in the river bed –

179) Estimated height of the land fill effected by dumped construction was and other material in the river bed –

180) Estimated quantum of the land fill effected by dumped construction wa and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

SDJ —

Designated Officer and Executive Engine

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N 22/ 17 /2020
Dated : 15 /02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Ajay Gupta, Nadhe and others

Address : Sr.no. 117, 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

181) Name of the Village – Kalewadi

182) Location of Unauthorized Construction / Development – Nadhenagar

183) Survey no / City Survey no / Gat no. – 117, 118, 119 and other

184) Type of Construction – Shed, Brichwork

185) Estimated dimensions of the constructions – 10 X 4 = 40.00 Sqm. Approx.

186) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Yadav

To the West – Shed

To the North – Gupta

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

181) Name of the Village –

182) Location -

183) Survey no / City Survey no / Gat no . –

184) Original estimated depth of the land in the river bed –

185) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

186) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2020

SJ/ –

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 68 /2020
Dated :14 /02 / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Bansi Gupta, Nadhe and others
Address : Sr.no. 117, 118, 119 and other, Indian/Maharashta colony, nadhenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

187) Name of the Village – Kalewadi

188) Location of Unauthorized Construction / Development – Nadhenagar

189) Survey no / City Survey no / Gat no. – 117, 118, 119 and other

190) Type of Construction – Shed, Brichwork

191) Estimated dimensions of the constructions – 10 X 4 = 40.00 Sqm. Approx.

192) Boundaries of the unauthorized construction -

To the East – Road, River

To the South – Gupta

To the West – Shed

To the North – Varma

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

187) Name of the Village –

188) Location -

189) Survey no / City Survey no / Gat no . –

190) Original estimated depth of the land in the river bed –

191) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –

192) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed –

Place – Pimpri

Date - 14/02/2022

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ २७ /2020
Dated :०३ /०२/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Manisha Basavraj Ghodake, Basavraj Mallapa Ghodake and others
Address : Sr.no. 121/1/2 and other, Swapnnagari colony, Rajwadenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

211) Name of the Village – Kalewadi
212) Location of Unauthorized Construction / Development – Rajwadenagar
213) Survey no / City Survey no / Gat no. – 121/1/2 and other
214) Type of Construction – Shed
215) Estimated dimensions of the constructions – 20 X 15 = 300.00 Sqm. Approx.
216) Boundaries of the unauthorized construction -

To the East – River
To the South – Tak Shed
To the West – Road
To the North – Vaghere shed

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

211) Name of the Village –
212) Location -
213) Survey no / City Survey no / Gat no . –
214) Original estimated depth of the land in the river bed –
215) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil
216) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

River side Out of river basin 20X1X0.4 = 8.00 Cum Approx.

Place – Pimpri
Date - 03/02/2020

SJ/ —

Designated Officer and Executive Engineer
" B " ward office
Building Permission and Unauthorized
Construction Control Department
Pimpri Chinchwad Municipal Corporation,
Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/२४ /2020
Dated :०३ /०२/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Baburao Kamble, and others
Address : Sr.no. 121/1/2 and other, Swapnnagari colony, Rajwadenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Appendix A

Unauthorized Construction / Development

217) Name of the Village – Kalewadi

218) Location of Unauthorized Construction / Development – Rajwadenagar

219) Survey no / City Survey no / Gat no. – 121/1/2 and other

220) Type of Construction – Shed

221) Estimated dimensions of the constructions – 20 X 15 = 300.00 Sqm. Approx.

222) Boundaries of the unauthorized construction -

To the East – River

To the South – Open Space

To the West – Road

To the North – Ramchandani shed

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

217) Name of the Village –

218) Location -

219) Survey no / City Survey no / Gat no . –

220) Original estimated depth of the land in the river bed –

221) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil

222) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

River side Out of river basin 20X1X0.4 = 8.00 Cum Approx.

Place – Pimpri

Date - 03/02/2020

sd/-

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ २७ /2020
Dated : ०७ / ०८ / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,

The Owner / Occupier / Developer : Manju Champalal Kumbhar, Champalal Pakharaj Kumbhar, Gouri Mangilal Kumbhar, Mangilal Pakharaj Kumbhar, Rahul Inamade and others
Address : Sr.no. 121/1/2 and other, Swapnnagari colony, Rajwadenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiate against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similar the expenses incurred towards demolition of the unauthorized construction will be recovered from y as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for pe action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe ,
Government Authorized Language Expert. Notification of

Appendix A

Unauthorized Construction / Development

223) Name of the Village – Kalewadi

224) Location of Unauthorized Construction / Development – Rajvadenagar

225) Survey no / City Survey no / Gat no. – 121/1/2 and other

226) Type of Construction – Shed

227) Estimated dimensions of the constructions – 40 X 15 = 600.00 Sqm. Approx.

228) Boundaries of the unauthorized construction -

To the East – River

To the South – Open Space

To the West – Road

To the North – Tak shed

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

223) Name of the Village –

224) Location -

225) Survey no / City Survey no / Gat no . –

226) Original estimated depth of the land in the river bed –

227) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil

228) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

River side Out of river basin 40X1X0.4 = 16.00 Cum Approx.

Place – Pimpri

Date - 03/01/2020

Sd/—

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/26 /2020
Dated :03 /02/ 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Tak Vidya Bhagaram, Bhagaram Bhikaji Tak, Dinesh Mevada.
Address : Sr.no. 121/1/2 and other, Swapnnagari colony, Rajwadenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe ,
Government Authorized Language Expert Notification of

Appendix A

Unauthorized Construction / Development

229) Name of the Village – Kalewadi

230) Location of Unauthorized Construction / Development – Rajwadenagar

231) Survey no / City Survey no / Gat no. – 121/1/2 and other

232) Type of Construction – Shed

233) Estimated dimensions of the constructions – 20 X 15 = 300.00 Sqm. Approx.

234) Boundaries of the unauthorized construction -

To the East – River

To the South – Kumbhar Shed

To the West – Road

To the North – Ghodake shed

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

229) Name of the Village –

230) Location -

231) Survey no / City Survey no / Gat no . –

232) Original estimated depth of the land in the river bed –

233) Estimated height of the land fill effected by dumped construction waste and other material in the river bed – Nil

234) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – Nil

River side Out of river basin 20X1X0.4 = 8.00 Cum Approx.

Place – Pimpri

Date - 03/02/2020

Designated Officer and Executive Engineer

" B " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P/W.N.22/ 30 /2020
Dated :१२- /02- / 2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Pakharaj Kumawat, Mahesh Vaghere, Rajwade and others
Address : Sr.no. 121/1/2 and other, swapnnagari colony, rajwadenagar, kalewadi, Pimpri, pune 17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for pena action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe ,
Government Authorized Language Expert. Notification of
of Maharashtra vide. No.Namika : - 2017 / pra. kra

Appendix A

Unauthorized Construction / Development

25) Name of the Village – Kalewadi
26) Location of Unauthorized Construction / Development – Rajwadenagar
27) Survey no / City Survey no / Gat no. – 121/1/2 and other
28) Type of Construction – Shed
29) Estimated dimensions of the constructions – 40 X 15 = 600.00 Sqm. Approx.
30) Boundaries of the unauthorized construction -

To the East – River
To the South – Ramchandani shed
To the West – Road
To the North – Ghodake shed

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and land fill in illegal manner

25) Name of the Village – Kalewadi
26) Location - Rajwadenagar
27) Survey no / City Survey no / Gat no . – 121/1/2 and other
28) Original estimated depth of the land in the river bed –
29) Estimated height of the land fill effected by dumped construction waste and other material in the river bed –
30) Estimated quantum of the land fill effected by dumped construction waste and other material in the river bed – 40X1X0.4 = 16.00 Cum Approx.

Place – Pimpri

Date - 11/02/2020

Designated Officer and Executive Engineer
" B " ward office
Building Permission and Unauthorized
Construction Control Department
Pimpri Chinchwad Municipal Corporation,
Pimpri 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / Case no /05/ 2019 Date – 10/ 12/ 2019

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – MR.KOKANE VASANT SHRIRAM/ MR.SHRIRAM BABURAV KOKANE .

Occupier / Developer -

Address -S.NO.125/2,KALEWADI RAHATANI,PIMPRI PUNE 17.

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - RAHATANI

2.Location –S.NO.125/2,NEAR PAWNA RIVER.

3.Survey number / City Survey No / Gat no .–S.NO.125/2

4. Estimated area /VOLUME - Estimated dimensions – 06meters . x 05 meters . x 2.5 meters= 75 cubic meters

Boundaries -

To the east - PAWANA RIVER

To the West - NEW D.P. ROAD

To the south - MR.MATANI'S PROPERTY

To the North - WELL

Date -20/12/ 2019

Place : Pimpri

sd

Designated Officer and Executive Engineer, (G Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P / WN0.27/207/2020
Dated : 12/ 07 /2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Mr.NANEKAR SADASHIV AND OTHER
Address : S.NO.122, S.NO.123 ,Kalewadi Rahatani,Rahatani,PUNE -17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Please note that if you fail to comply the instructions in the notice, you will be liable for penal action as provided in section 397 of the Maharashtra Municipal Corporations Act 1949.

Rajan Lakhe

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction –
5) Estimated dimensions of the constructions – Debris Approx. =
6) Boundaries of the unauthorized construction -

   To the East – Pawana River

   To the South – New DP Road

   To the West –SELF PROPERTY

   To the North –SELF PROPERTY

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and
fill in illegal manner

1) Name of the Village – Rahatani
2) Location - S.NO. 122,123 ,Debris on bank of Pawana River
3) Survey no / City Survey no / Gat no . – S.no.122,123
4) Original estimated depth of the land on the river bank –
5) Estimated height of the land fill effected by dumped construction waste and o
   material in the river bed – Approx.3 M

7) Estimated quantum of the land fill effected by dumped construction waste and oth
   material in the river bed – 7mx04mx 3m=84 cum(approx.)

Place – Pimpri

Date - 12/02/2020

Sd

Designated Officer and Executive Engineer

" G " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 411018.
Building Permission and Unauthorized
Construction Control Department
NO B P /VIH/0.27/209/2020
Dated : 12/02/2020

Notice under section 53 of the Maharashtra Regional and Town Planning Act 1966 and sections 260, 261, 267 and 478 of the Maharashtra Municipal Corporations Act 1949

To,
The Owner / Occupier / Developer : Mr. VIJAY CHAVAN (TRACTOR NO. KA32T3480)
Address : Near Chaphekar bridge ,Chinchwad ,Pimpri ,Pune 17.
Address Where Debris dumped: S.NO.122, S.NO.123 ,Kalewadi Rahatani,Rahatani,PUNE -17.

Whereas the Municipal Corporation Commissioner vide his orders no Enoch / 3 / O M / 100 / 1212 dated 16th of June 2012 has authorized the undersigned to implement the powers and comply the duties of the Designated Officer under section 53 and adjoining section 152 of the Maharashtra Regional and Town Planning Act 1966.

And whereas a petition has been submitted to the National Green Tribunal with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes and in terms of the National Green Tribunal , Western Bench, Pune Orders dated 26th of September 2019 in Original Application number 49 / 2019 , the unauthorized constructions and landfill effected due to dumping of construction waste material in the flood line of the river is to be remove and the river bed is to be restored to its original position.

And whereas the Designated Officer has submitted the report with respect to unauthorized construction in the river bed and dumping of construction waste material therein for landfill purposes , which has and is hindering and obstructing the natural flow of water in the river bed.

And whereas you have effected unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below.

And whereas by effecting unauthorized / without permission construction of building within the flood line of the river as stipulated by the Irrigation Department and as stated in the appendix below and obstructing the natural flow of water in the river bed , you have violated the provisions of the Water Pollution laws and Environmental laws.

Hence you are hereby informed vide this notice to remove the unauthorized construction / development at your own cost within seven days of receipt of this notice and restore the land adjoining the river bed to its original position by levelling it after removal of the land fill effected by dumping the construction waste material and other things.

Please note that if you do not comply the aforesaid orders, police action will be initiated against you under section 52 of the Maharashtra Regional and Town Planning Act 1966 and similarly the expenses incurred towards demolition of the unauthorized construction will be recovered from you as arrears of land revenue under section 53 (6 B) .

Rajan Lakhe ,

Appendix A

Unauthorized Construction / Development

1) Name of the Village –
2) Location of Unauthorized Construction / Development –
3) Survey no / City Survey no / Gat no. –
4) Type of Construction –
5) Estimated dimensions of the constructions – Debris Approx. =
6) Boundaries of the unauthorized construction -

   To the East – Pawana River

   To the South – New DP Road

   To the West –Mr.Nanekar Plot

   To the North – Mr.Nanekar Plot

Appendix B

Construction and other waste dumped into the river / nullah bed / water current and lan fill in illegal manner

1) Name of the Village – Rahatani
2) Location - S.NO. 122,123 ,Debris on bank of Pawana River
3) Survey no / City Survey no / Gat no . – S.no.122,123
4) Original estimated depth of the land on the river bank –
5) Estimated height of the land fill effected by dumped construction waste and oth material in the river bed – Approx. 1.5 M
7) Estimated quantum of the land fill effected by dumped construction waste and othe material in the river bed – 4mx03mx 1.5m=18 cum(approx.)

Place – Pimpri

Date - 12/02/2020

Sd

Designated Officer and Executive Engineer

" G " ward office

Building Permission and Unauthorized

Construction Control Department

Pimpri Chinchwad Municipal Corporation,

Pimpri 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / pimple gurav / 57/135/2017 Date – 01/09/2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner \ Occupier / Developer - Mr. Raju Pujari

Address- Agrasen Nagar, Pimple Gurav. Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Agrasen Nagar

3.Survey number / City Survey No / Gat no .–

4. Estimated area - (2 tin shed) 3000 sq. feet aprox Dimensions of construction – 1) 50' X 50' 2) 25' X 20'

Boundaries -

To the east - Empty Space

To the West - Empty Space

To the south - Road

To the North - River

Date - 01/ 09 /2017

Place : Pimpri

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Departm
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – BP/pimple gurav/57/130/2017 Date – 24/087/2017

Notice

To,

Owner /Occupier / Developer - Mr. Sopan Jambhukikar

Address - Morya Park no.4 , Pimple Gurav , Pune

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimple Gurav

Location – Morya Park no.4

Survey number / City Survey No / Gat no .–

Dimensions of construction – Estimated 20.00 feet x 60.00 feet x1 floors = 1200.00square meters

Type of Construction – Brick work and Tins

Status of construction - foundation work in progress (when notice issue)

Boundaries -

To the east - Empty Plot (River side)

To the West - Self-property

To the south - Empty Plot

To the North - Internal Road

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 02 (Two) days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Designated Officer and Executive Engineer, (Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / pimple gurav / 57/136/2017 Date – 01/09/2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner \ Occupier / Developer - Mr. Reality Car Care/ S. Bansode

Address- Agrasen Nagar, Pimple Gurav. Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav -

2.Location – Agrasen Nagar

3.Survey number / City Survey No / Gat no .–

4. Estimated area - (tin shed) 300 sq. feet aprox Dimensions of construction – 1) 20' X 15'

Boundaries -

To the east - Shiv Lok Apartment

To the West - Empty Space

To the south - Rasta

To the North - River

Date - 01/ 09 /2017

Place : Pimpri

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / pimple gurav / 57/144/2017 Date – 11/09/2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner \ Occupier / Developer - Mr. Rashid Bhai Sheikh

Address- Agrasen Nagar, Pimple Gurav. Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Agrasen Nagar

3.Survey number / City Survey No / Gat no .–

4. Estimated area - (tin shed) 3200 sq. feet aprox Dimensions of construction – 1) 80' X 40'

Boundaries -

To the east - River

To the West - Empty Space

To the south - Empty Space

To the North - River

Date - 11/ 09 /2017

Place : Pimpri

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / pimple gurav / 57/134/2017 Date – 01/09/2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner \ Occupier / Developer - Mr. Hussain Bhai/ Mr. Salim Bhai/Mr. Shabuddin Kadari

Address- Agrasen Nagar,opp. Laxmi Nagar Lane No.5, Pimple Gurav. Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav -

2.Location – Agrasen Nagar opp. Laxmi Nagar Lane No.5

3.Survey number / City Survey No / Gat no .–

4. Estimated area - (tin shed) 2800 sq. feet aprox Dimensions of construction – 1) 140' X 20'

Boundaries -

To the east - Empty plot

To the West - Empty plot

To the south - Road

To the North - River

Date - 01/ 09 /2017

Place : Pimpri

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Departme
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / pimple gurav / 57/115/2017 Date – 29/08/2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner \ Occupier / Developer - Mr. Amit Jagtap

Address- Agrasen Nagar,opp. Laxmi Nagar , Pimple Gurav. Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav -

2.Location – Agrasen Nagar opp. Laxmi Nagar

3.Survey number / City Survey No / Gat no .–

4. Estimated area - (tin shed) 1800 sq. feet aprox Dimensions of construction – 1) 120' X 15'

Boundaries -

To the east - Empty plot

To the West - Empty plot

To the south - Road

To the North - River

Date - 29/ 08 /2017

Place : Pimpri

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Departmer
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / pimple gurav / 57/146/2017 Date – 29/09/2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner \ Occupier / Developer - Mr. Jagtap

Address- Agrasen Nagar, Pimple Gurav. Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav -

2.Location – Agrasen Nagar

3.Survey number / City Survey No / Gat no .–

4. Estimated area - (tin shed) 7800 sq. feet aprox Dimensions of construction – 1) 130' X 60'

Boundaries -

To the east - Shiv Lok Apartment

To the West - Empty plot

To the south - Road

To the North - River

Date - 29/ 09 /2017

Place : Pimpri

Designated Officer and Executive Engineer, (D Zonal Office)
Building Permission and Unauthorized Constructions Control Departmen
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P /kavi /ward-29/Pimple Gurav/12/2018 Dt.– 17/01/2018

Annexure – 6

Notice under section 53 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner / Occupier / Developer - Mr. Rajendra Jagtap / Occupier- Ayyub Shaikh (Citi Motors)

Address- Shrushti Chowk, Pimple Gurav ,Pune

Whereas the undersigned is authorized to take action under section 53 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within one month of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized / irregular construction / development are : -

1.Village - Pimple Gurav

2.Location – Shrushti Chwok

3.Survey number / City Survey No / Gat no .– Sr. No.79

4. Estimated area - 240 sq.mtr Estimated dimensions – 04.00 meters x 25.00 meters . = 100.00 sq meters

Boundaries -

To the east - River

To the West - Hot Chips

To the south - Empty Plot

To the North - Road

Date - 17/ 01/ 2018

Place : Pimpri

Designated Officer and Executive Engineer, (C Zonal Office)

Building Permission and Unauthorized Constructions Control Departmen

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / Kavi /Pra 29/PG/04 / 2018
Date – 17 /01/ 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Jagtap

Occupier / Developer - Shri. Amarsingh Adiyal

Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–75

4. Estimated area - 200.00 Sq.Meter

Estimated dimensions –20.00 meters x 10.00 meters =200.00 Sq meters

Boundaries -

To the east - Property Of Shri. Jagtap

To the West - Road

To the south - Empty Space

To the North - Darvesh Shop

Date – 17/01/2018

Place : Pimple Gurav

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions Control Department
Outward no – B P / kavi/Pra.29 /PG/ 02/2018
Date – 17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ;

Owner – Shri. Kaluram Bhikoba Jagtap
Occupier / Developer –Aarohi Supplier
Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–76

4. Estimated area - 60.00 Sq. Feet

Estimated dimensions –10.00 meters x 6.00 meters = 60.00 Sq meters

Boundaries -

To the east - River

To the West - Road

To the south - Tulsi Furniture

To the North - Empty Space

Date - 17 / 01 /2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office
Building Permission and Unauthorized Constructions Control Departi

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – B P / Kavi /Pra 29/PG/09 / 2018
Date – 17 / 01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Rajendra Jagtap

Occupier / Developer –Chandu Jadhav (Om Sai Hotel)

Address –Shrushti Square,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect..

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Shrushti Square

3.Survey number / City Survey No / Gat no .–78

4. Estimated area - 81.00 Sq. meters

Estimated dimensions –9.00 meters x 9.00 meters = 81.00 Sq meters

Boundaries -

To the east -Mahalaxshmi Hardware.

To the West - Road

To the south - Hans Furniture

To the North - Road

Date -17 / 01/ 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer ('D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / Kavi /Pra 29/PG/07 / 2018
Date – 17 / 01/ 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Tanaji Dongre
Occupier / Developer –Delhi Darbar Caters
Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966.

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No,/ Gat no .–78

4. Estimated area - 120.00 Sq.Meter

Estimated dimensions –20.00 meters x 06.00 meters =120.00 Sq meters

Boundaries -

To the east - River

To the West - Road

To the south - Amar Punjab Hotel

To the North - Saad Bakers

Date -17 / 01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office) .
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / Kavi /Pra 29/PG/06 / 2018
Date – 17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Jagtap

Occupier / Developer.–Zulpkar Khan

Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–75

4. Estimated area - 42.00 Sq.Meter

Estimated dimensions –07.00 meters x 06.00 meters =42.00 Sq meters

Boundaries -

To the east - Property Of Shri. Jagtap

To the West - Amar Punjab Hotel

To the south - Empty Space

To the North - Empty Space

Date -17/01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – B P / Kavi /Pra 29/PG/02/ 2020
Date – 17 / 01 / 2020

Notice

To,

Owner – Shri. Vijay Kadam

Occupier / Developer - Shivsiddhi Granite and Wajid Garrage

Address - S.No. 02,Near Dapodi bridge,Pimple Guarv.

You are hereby notified vide section 478 / 1 and 433 (c) of the Maharashtra Municipal Corporations Act that it is noticed that you have effected unauthorized construction without seeking building permission from the Pimpri Chinchwad Municipal Corporation . The details of the said unauthorized construction are as follows : -

Village - Pimple Guarv

Location – Near Dapodi bridge

Survey number / City Survey No / Gat no .–02

Dimensions of construction – Estimated 6.00 meters .x 3.00 meters . x 01 floors =18.00 square meters

Type of Construction - Steel Structure (Truss)

Status of construction - Steel Structure (Truss) – Ground Floor

Boundaries -

To the east -River

To the West -Road

To the south -Dapodi Road

To the North -Empty Space

The construction effected by you is unauthorized . You should remove the aforesaid construction within a period of 01 days of receipt of this notice. If you do not make arrangements for removal of the said unauthorized constructions effected and existing at the said location, as the case may be, we shall remove the same and the expenditure incurred for the said removal will be recovered from you . No explanation / letter from you will be entertained in the matter.

Please note that we are authorized as designated officer with respect to unauthorized / without permission constructions vide Honorable Municipal Commissioner order number Ench / 3 / O M / 100 /2012 dated 16th June 2012 under section 261, 264 and 478 of the Maharashtra Municipal Corporations Act .

Designated Officer and Executive Engineer, ('D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 411018

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – B P / Kavi /Pra 29/PG/05 / 2018
Date – 17 /01/ 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Dnyanoba Jagtap

Occupier / Developer –Yash Febrication

Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–76

4. Estimated area - 9.00 Sq.Meter

Estimated dimensions –3.00 meters x 3.00 meters = 9.00 Sq meters

Boundaries -

To the east - Empty Space

To the West - Road

To the south - Vrundawan Furniture

To the North - Empty Space

Date - 17/01/2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized Constructions
Control Department
Outward no – B P / Kavi /Pra 29/PG/08 / 2018
Date – 17 /01/ 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Inamtulla Sakrudij Shaikh

Occupier / Developer –Nagaram Pawar

Address –Anant Nagar,Prabhat Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar; Prabhat Nagar

3.Survey number / City Survey No / Gat no .–78

4. Estimated area - 300.00 Sq.Meter

Estimated dimensions –15.00 meters x 20.00 meters =300.00 Sq meters

Boundaries -

To the east - Empty Space +River

To the West - Road

To the south - Marium Manzil Building

To the North - Property Of Shri. Jagtap

Date -17/01/ 2018

Place : Pimpri

Designated Officer and Executive Engineer (;D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P / PG/57 / /2017
Date – 01 / / 2017

Annexure – 6

Notice under section 55 of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Hussain Bhai

Occupier / Developer - Shri. Hussain Bhai

Address : Laxshminagar lane No.-5,Pimple Gurav,Pune

Whereas the undersigned is authorized to take action under section 55 of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within days of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows :-

1.Village - Pimple Gurav

2.Location – Laxshminagar lane No.-5

3.Survey number / City Survey No / Gat no .–

4. Estimated area - 2800.00 Sq.Feet

Dimensions of construction –140.00 Feet X 20.00 Feet =2800.00 Sq.Feet

Boundaries -

To the east -Empty Space

To the West - Empty Space

To the south -Road

To the North - River

Date - / / 2017

Place : Pimpri

Designated Officer and Executive Engineer,('D'Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P /Kavi /Pra.29/PG/ 03 /2018
Date –17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Dnynoba Jagtap

Occupier / Developer - Shri.Shivshankar Paswan

Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–76

4. Estimated area - 30.00 Sq.Meter.

Estimated dimensions –5.00 meters x 6.00 meters =30.00 Sq meters

Boundaries -

To the east - Empty Space

To the West - Road

To the south - Aarohi Supplier

To the North - Empty Space

Date -17 / 01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P /Kavi /Pra.29/PG/ 10 /2018
Date –17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To,

Owner – Shri. Rajendra Jagtap

Occupier / Developer - Shri.Boraram Choudhary (Mahalaxshmi Hardware)

Address –Shrushti Square,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Shrushti Square

3.Survey number / City Survey No / Gat no .–78

4. Estimated area - 64.00 Sq.Meter

Estimated dimensions –8.00 meters x 8.00 meters =64.00 Sq meters

Boundaries -

To the east - Empty Space

To the West - Om Sai hotel

To the south - Hans Furniture

To the North - road

Date -17 / 01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P /Kavi /Pra.29/PG/ 13 /2018
Date –17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To ,

Owner – Shri. Jagtap

Occupier / Developer -Shri, Jagtap

Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–78

4. Estimated area - 54.00 Sq.Meter

Estimated dimensions –9.00 meters x 6.00 meters =54.00 Sq meters

Boundaries -

To the east - River

To the West - Scrap Shop

To the south - Empty Space

To the North - Empty Space

Date -17 / 01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P /Kavi /Pra.29/PG/ 11 /2018
Date –17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To,

Owner – Shri. Rajendra Jagtap

Occupier / Developer –Hot Chips

Address –Shrushti Square,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 ..

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Shrushti Square

3.Survey number / City Survey No / Gat no .–79

4. Estimated area - 40.00 Sq.Meter

Estimated dimensions –10.00 meters x 4.00 meters =40.00 Sq meters

Boundaries -

To the east - Garrage

To the West - Road

To the south - Road

To the North - Road

Date -17 / 01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer (;D' Zonal Office)

Building Permission and Unauthorized Constructions Control Department

Pimpri Chinchwad Municipal Corporation Pimpri Pune 18

Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18
Executive Engineer and Designated Officer
Building Permission and Unauthorized
Constructions Control Department
Outward no – B P /Kavi /Pra.29/PG/ 03 /2018
Date –17 /01 / 2018

Annexure – 6

Notice under section 53 (1) (A) of the Maharashtra Regional Town Planning Act 1966

To,

Owner – Shri. Dnynoba Jagtap

Occupier / Developer - Shri.Shivshankar Paswan

Address –Anant Nagar,Pimple Gurav

Whereas the undersigned is authorized to take action under section 53 (1) (A) of the Maharashtra Regional and Town Planning Act 1966 .

And whereas it has come to my notice that you have effected unauthorized / without permission construction / development as per details below. Hence it is hereby directed to shift / remove the said temporary construction within 24 hours of the receipt of this notice. Similarly it is also directed to forthwith stop the unauthorized utilization of the said construction / land with immediate effect.

. If you do not remove the said unauthorized construction / development in terms of this notice, then we shall remove the same in exercise of the powers granted to us, at your risk responsibility and expenses . The expenditure incurred for the said removal will be recovered from you.

The detailed description of the said unauthorized construction are as follows : -

1.Village - Pimple Gurav

2.Location – Anant Nagar

3.Survey number / City Survey No / Gat no .–76

4. Estimated area - 30.00 Sq.Meter

Estimated dimensions –5.00 meters x 6.00 meters =30.00 Sq meters

Boundaries -

To the east - Empty Space

To the West - Road

To the south - Aarohi Supplier

To the North - Empty Space

Date -17 / 01 / 2018

Place : Pimple Gurav

Designated Officer and Executive Engineer ('D' Zonal Office)
Building Permission and Unauthorized Constructions Control Department
Pimpri Chinchwad Municipal Corporation Pimpri Pune 18